Tribune, Delhi, 13/07/2026

Page No: 2, Size: 26.14cm × 23.79cm

Newborn death: Rights panel seeks report from Health Dept, hospitals

Directs authorities to explain ventilator availability, referrals, treatment chronology

DEEPENDER DESWAL
TRIBUNE NEWS SERVICE

HISAR, JULY 12

Days after the National Human Rights Commission (NHRC) sought a report from the Haryana Government over the death of a newborn allegedly due to the non-availability of ventilator support, the Haryana Human Rights Commission (HHRC) has also taken suo motu cognisance of the incident and issued notices to the state government and district authorities.

The newborn died on July 2 after the family allegedly ran from one hospital to another in Hisar and Rohtak in search of ventilator support.

The NHRC had issued a notice to the Chief Secretary on July 6, directing the state government to submit a detailed report within two weeks.

The HHRC Bench, comprising Chairperson Justice Lalit Batra, Judicial Member Kuldip Jain and member Deep Bhatia, has directed the Additional Chief Secretary (Health) to submit a report on the existing policy governing emergency neonatal referrals and inter-hospital coordination, district-wise availability of Neonatal Intensive Care Units (NICUs) and neonatal ventilators in government hospitals, and the measures taken after the incident to strengthen emergency neonatal care and prevent similar occurrences.

Family members of of the newborn child in Hisar. FILE PHOTO

The Commission has also asked the Director General, Health Services, to furnish details of the total number of ventilators, including neonatal ventilators, in government hospitals, their functional status, equipment lying unused, under repair or non-functional, including ventilators supplied during the Covid-19 pandemic, and whether any state-level audit of critical care equipment has been conducted during the past two years.

According to information placed before the Commission, Hisar Civil Hospital has only one neonatal ventilator in its NICU. Of nearly 40 other ventilators meant for the ICU, around 25 were reportedly lying unused in storage, while about 13 had become non-functional due to technical defects.

The Commission has further directed the Director of Pt BD Sharma PGIMS, Rohtak, to explain the treatment provided to the newborn, the reasons for the non-availability of ventilator support, the occupancy status of NICU beds and ventilators at the relevant time, and whether any alternative arrangements or inter-hospital coordination were attempted.

The Director of Maharaja Agrasen Medical College, Agroha, has also been asked to clarify whether the child was referred to the institution, the action taken, the availability and occupancy status of NICU beds and ventilators, and the reasons for the inability to provide ventilator support. However, according to available records, the child was not taken to Agroha and was referred directly to PGIMS, Rohtak.

The Civil Surgeon, Hisar, has been directed to submit the complete chronology of the newborn's treatment, referrals and movement from birth till death, along with medical records, details of neonatal ventilators available on the date of the incident, whether neighbouring government hospitals were contacted before successive referrals, and the action taken against officials concerned, if any.

The HHRC has also sought a status report from the District Medical Negligence Board, Hisar, which is probing the circumstances leading to the newborn's death.

NATIONAL HUMAN RIGHTS COMMISSION

Times of India, Bhopal, 13/07/2026

Page No: 5, Size: 26.19cm × 29.92cm

2 men tied to pole, given shocks over theft suspicion in Raisen

NHRC Takes Note After Torture Video Goes Viral

Bhopal: Two men were allegedly tied to a pole, beaten and given electric shocks by villagers on suspicion of stealing irrigation pump motors in Madhya Pradesh's Raisen district. The incident, captured on video, came to light after the footage went viral on social media on Saturday evening, prompting the National Human Rights Commission (NHRC) to take cognisance.

The assault took place on July 4 in Karmodiya village under Raisen Kotwali police station limits. The victims, residents of Dhaniyakhedi village, were allegedly taken to a farm after being accused of stealing a water pump motor.

According to police, the villagers tied the two youths to a pole, assaulted them and allegedly subjected them to electric shocks in an attempt

to force a confession and extract the names of others purportedly involved in the theft. The shocks were allegedly administered using an electric fencing device installed around farms to keep wild animals away.

The incident remained undisclosed until the video surfaced online. The footage purportedly shows several men beating the victims while they were tied to a pole and administering electric shocks, sparking widespread outrage.

The NHRC took cognisance after its member, Priyank Kanoongo, shared the video on social media and said the commission had issued necessary directions.

Raisen SP Ashutosh Gupta said the villagers had apprehended the two suspects on July 4 on suspicion of stealing irrigation pump motors before taking them to the police station. "Several stolen motors were recovered from their possession and legal action was taken in the theft case. However, allegations that the suspects were tortured and given electric shocks came to light only after the video surfaced on social media on Saturday," he said.

Gupta said police immediately registered a separate case after the video emerged and arrested two accused. The arrested men, identified as Jitendra Thakur and Bhanwarlal Thakur, have been booked under charges of assault and other relevant provisions of the Bharatiya Nyaya Sanhita (BNS). They allegedly gave electric shocks to the duo. Efforts are underway to identify and arrest others seen in the video, he added.

Police said the investigation is continuing and more arrests are likely as additional suspects are identified from the viral footage.

NHRC member Priyank Kanoongo, shared the video on social media and said the commission has issued necessary directions

Tribune, Chandigarh, 13/07/2026
Page No: 4, Size: 22.73cm × 19.76cm

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DEEPENDER DESWAL
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Family members of of the newborn child in Hisar. FILE PHOTO

NATIONAL HUMAN RIGHTS COMMISSION

Dainik Jagran, Jamshedpur, 13/07/2026

Page No: 5, Size: 14.21cm × 10.61cm

दलित को बंधक बना यातना देने का आरोप

जासं, भुवनेश्वर : गंजाम जिले के बरहमपुर सदर थाना क्षेत्र से एक युवक की बेरहमी से पिटाई का कथित वीडियो वायरल होने के बाद हड़कंप मच गया है।

वायरल वीडियो और इंटरनेट मीडिया पर प्रसारित शिकायत पत्र में दावा किया गया है कि एक दलित युवक को करीब तीन दिनों तक बंद कमरे में बंधक बनाकर रखा गया और उसके साथ मारपीट की गई। वायरल वीडियो में एक युवक को कमरे के अंदर पीटते हुए देखा जा सकता है।

वीडियो में कुछ अन्य लोग भी मौजूद दिखाई दे रहे हैं। हालांकि, दैनिक जागरण वायरल वीडियो की सत्यता की स्वतंत्र रूप से पुष्टि नहीं करता है। वायरल वीडियो लोगों की जुबान पर है। इंटरनेट मीडिया पर वायरल शिकायत पत्र में पीड़ित युवक ने आरोप लगाया है कि उस पर कुछ लोगों द्वारा अवैध गतिविधियों में शामिल होने का दबाव बनाया जा रहा था। विरोध करने पर उसे जबरन एक कमरे में बंद कर दिया गया। युवक का दावा है कि उसे लगभग तीन दिनों तक बंधक बनाकर रखा गया और इस दौरान उसके साथ मारपीट की गई। इतना ही नहीं, उसे भोजन और पानी तक नहीं दिया गया। युवक ने अपनी जान को खतरा बताते हुए राष्ट्रपति, प्रधानमंत्री, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), ओडिशा के पुलिस महानिदेशक (डीजीपी) तथा गंजाम जिला प्रशासन को लिखित शिकायत भेजकर न्याय की गुहार लगाई है। शिकायत में आरोपितों के नाम भी दर्ज होने का दावा किया गया है। घटना से संबंधित वीडियो और शिकायत पत्र सामने आने के बाद स्थानीय स्तर पर मामले को लेकर चर्चा तेज हो गई है। लोगों ने पूरे मामले की निष्पक्ष जांच कर दोषियों के खिलाफ कड़ी कार्रवाई की मांग की है। सामाजिक संगठनों ने भी मामले की निष्पक्ष जांच कराने और यदि आरोप सही पाए जाते हैं तो दोषियों के खिलाफ सख्त कानूनी कार्रवाई करने की मांग उठाई है। फिलहाल बरहमपुर सदर थाना पुलिस की ओर से वीडियो की प्रामाणिकता अथवा शिकायत में लगाए गए आरोपों की आधिकारिक पुष्टि नहीं की गई है।

Punjab Kesari, Hisar, 13/07/2026
Page No: 1, Size: 10.50cm × 17.91cm

वैंटीलेटर न मिलने पर नवजात की मौत का मामला

हरियाणा मानवाधिकार आयोग ने संबंधित अफसरों से स्पष्टीकरण मांगा

हिसार, 12 जुलाई (स्वामी): राष्ट्रीय मानवाधिकार आयोग के बाद अब हरियाणा मानवाधिकार आयोग ने सिविल अस्पताल और रोहतक पी.जी.आई. में वैंटिलेटर न मिलने से नवजात की मौत के मामले में स त रुख अपनाया है। आयोग ने अतिरिक्त मुख्य सचिव, स्वास्थ्य एवं परिवार कल्याण विभाग महानिदेशक, स्वास्थ्य सेवाएं निदेशक, रोहतक पी.जी.आई. निदेशक, महाराजा अग्रसैन मैडिकल कॉलेज प्रबंधन और सिविल सर्जन हिसार को पत्र भेजकर स्पष्टीकरण मांगा है। पत्र में लिखा है कि नवजात की मौत मामले में आखिरकार कौन जिम्मेवार है और उसके खिलाफ क्या कार्रवाई की गई है। इसके अलावा प्रदेश के सरकारी अस्पतालों में वैंटिलेटर की क्या स्थिति है।

लिखा है कि स्वास्थ्य विभाग प्रदेश के सरकारी अस्पतालों में उपलब्ध कुल वैंटिलेटर (जिनमें नवजात शिशुओं के लिए वैंटिलेटर और नीकू शामिल हैं), उनकी वर्तमान कार्यशील स्थिति और उनके इस्तेमाल की जानकारी दें। इस्तेमाल न हो रहे, मर मत के लिए रखे गए या काम न कर रहे वैंटिलेटर की संख्या (इसमें कोविड-19 महामारी के दौरान सप्लाई किए गए वैंटिलेटर भी शामिल हैं) की स्थिति बताई जाए। पिछले दो साल में वैंटिलेटर और क्रिटिकल केयर उपकरणों का राज्य स्तरीय ऑडिट किया गया है और क्या सुधारात्मक कदम उठाए गए हैं। मामला उजागर होने के बाद क्या कार्रवाई की गई है।

यह है सारा मामला

महावीर कॉलोनी की ज्ञानती ने 2 जुलाई को बताया था कि उसके भाई राकेश की पत्नी पूजा को प्रसव-पीड़ा के चलते कल सिविल अस्पताल में लेकर आए थे। महिला चिकित्सक ने कई प्रकार की जांच करवाकर उसे अस्पताल में भर्ती किया। पूजा ने आज 11.30 बजे ऑपरेशन से एक बेटे को जन्म दिया। जन्म के बाद नवजात को सांस लेने में परेशानी हो रही थी। उसे नीकू में ले जाया गया। वहां करीब डेढ़ घंटे तक उसे रखा। उसके बाद कहा कि वैंटिलेटर न होने के कारण इसे रोहतक रैफर कर रहे हैं। फिर एंबुलैंस में रोहतक पी.जी.आई. गए। वहां पहुंचने पर चिकित्सकों ने कहा कि वैंटिलेटर की व्यवस्था हो जाएगी। रातभर नवजात को बिना वैंटिलेटर रखा। स्टाफ ने सुबह कहा कि वैंटिलेटर की अभी कोई व्यवस्था नहीं है आप बच्चा ले जाओ। बाद में हिसार के एक निजी अस्पताल में उपचार के दौरान बच्चे की मौत हो गई थी।

Hindustan, Jamshedpur, 13/07/2026

Page No: 3, Size: 5.21cm × 14.87cm

मानवाधिकार आयोग पहुंचा बार के बाहर हत्या का मामला

जमशेदपुर। बिष्टूपुर में डीडी बार के बाहर पुलिस की मौजूदगी में दो युवकों पर जानलेवा हमले और बाद में एक युवक हिमांशु की मौत का मामला राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) तक पहुंच गया है। आयोग ने मामले में दायर शिकायत स्वीकार करते हुए डायरी नम्बर जारी कर दी है। शिकायत दर्ज होने के बाद आगे की प्रक्रिया शुरू होगी।

यह शिकायत झारखंड मानवाधिकार सम्मेलन (जेएचआरसी) के प्रमुख मनोज मिश्रा ने राष्ट्रीय मानवाधिकार आयोग को भेजी थी। शिकायत में आरोप लगाया गया कि बिष्टूपुर क्षेत्र में पुलिस वैन की मौजूदगी के दौरान दो युवकों को बाहर निकालकर उनपर जानलेवा हमला किया गया। घटना में गंभीर रूप से घायल हिमांशु की इलाज के दौरान मौत हो गई, जबकि दूसरा युवक प्रत्युष अब भी अस्पताल में इलाजरत है।

हिमांशु हत्याकांड पहुंचा एनएचआरसी

i FOLLOW UP

लापरवाही पर कार्रवाई और 1 करोड़ मुआवजे की डिमांड

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JAMSHEDPUR (12 July) : जमशेदपुर के बिष्टुपुर थाना क्षेत्र में पुलिस की मौजूदगी में दो युवकों पर हुए जानलेवा हमले का मामला अब राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) तक पहुंच गया है. आयोग ने इस मामले में दायर की गई कंप्लेंट को एक्सेप्ट करते हुए डायरी नंबर 15568/IN/2026 जारी कर दिया है. दरअसल, झारखंड मानवाधिकार सम्मेलन (जेएचआरसी) के प्रमुख मनोज मिश्रा ने एनएचआरसी को यह कंप्लेंट भेजी थी. कंप्लेंट में आरोप है कि बिष्टुपुर में पुलिस वैन से दो युवकों को खींचकर क्रिमिनल्स ने उन पर जानलेवा हमला कर दिया. इस घटना में गंभीर रूप से घायल हुए हिमांशु ने दो दिन बाद हॉस्पिटल में दम तोड़ दिया, जबकि दूसरा युवक प्रत्युश अभी भी जिंदगी और मौत की जंग लड़ रहा है.

FILE PHOTO

आर्टिकल 21 का वॉयलेशन और कार्रवाई की डिमांड

मनोज मिश्रा ने अपनी कंप्लेंट में साफ कहा है कि अगर पुलिस की कस्टडी या उनकी मौजूदगी में किसी सिटिजन की सेफ्टी पक्की नहीं हो पाती और बाद में उसकी मौत हो जाती है, तो यह भारतीय संविधान के आर्टिकल-21 के तहत मिले जीने और पर्सनल फ्रीडम के राइट्स का बड़ा वॉयलेशन है. उन्होंने इस पूरे मामले की इंडिपेंडेंट, फेयर और हाई लेवल जांच कराने की डिमांड की है. इसके साथ ही हमलावरों के अलावा इस घटना में लापरवाही बरतने वाले पुलिसकर्मियों के खिलाफ भी सख्त लीगल एक्शन लेने की बात कही गई है. उनका कहना है कि अगर इन्वेस्टिगेशन में पुलिस की लापरवाही या कोई मिलीभगत सामने आती है, तो जिम्मेदार ऑफिसर्स पर भी कड़ा एक्शन होना चाहिए.

मुआवजे की मांग और न्याय की उम्मीद

कंप्लेंट में मृतक हिमांशु की फैमिली को एक करोड़ रुपये का कंपनसेशन और परिवार के एक मेंबर को सरकारी नौकरी देने की डिमांड की गई है. इसके अलावा घायल प्रत्युश के सही ट्रीटमेंट और सेफ्टी की गारंटी भी मांगी गई है. एनएचआरसी द्वारा कंप्लेंट एक्सेप्ट कर डायरी नंबर जारी करने को एक बड़ी प्रोग्रेस माना जा रहा है. अब इस मामले में सबकी नजरें एनएचआरसी के अगले स्टेप पर टिकी हैं. अगर आयोग राज्य सरकार और पुलिस एडमिनिस्ट्रेशन से डिटेल रिपोर्ट मांगता है, तो यह स्टेट के लॉ एंड ऑर्डर और पुलिस की जिम्मेदारी पर एक बड़ा सवाल खड़ा करेगा. वहीं, पीड़ित परिवार और ह्यूमन राइट्स से जुड़े लोगों को इस मामले में फेयर इन्वेस्टिगेशन और दोषियों पर कड़ी कार्रवाई की पूरी उम्मीद है.

Source: https://www.hindustantimes.com/cities/chandigarh-news/haryana-human-rights-panel-orders-review-of-neonatal-care-over-newborn-s-death-in-hisar-101783883019848-amp.html

Haryana human rights panel orders review of neonatal care over newborn’s death in Hisar

The commission has sought detailed reports from six authorities, including the additional chief secretary (health), director general health services (DGHS), civil surgeon, Hisar, directors of PGIMS Rohtak and Maharaja Agrasen Medical College (MAMC), Agroha, and the District Medical Negligence Board, Hisar

Published on: Jul 13, 2026 08:36 AM IST
By Neeraj Mohan , ROHTAK

The Haryana Human Rights Commission (HHRC) has ordered a review of the state’s neonatal emergency care system on Tuesday, following the reported death of a newborn in Hisar on July 1 due to a lack of ventilator support for nearly 24 hours despite the infant being taken to three hospitals across Hisar and Rohtak districts. The HHRC’s July 7, order, came a day after the National Human Rights Commission (NHRC) took suo-moto cognisance of the matter on July 6.

The commission has sought detailed reports from six authorities, including the additional chief secretary (health), director general health services (DGHS), civil surgeon, Hisar, directors of PGIMS Rohtak and Maharaja Agrasen Medical College (MAMC), Agroha, and the District Medical Negligence Board, Hisar. The order mentioned that the reports should be filed before the next hearing on September 1.

Calling the allegations a matter of “Grave public importance”, the commission observed that the incident points to possible systemic failures in Haryana’s public healthcare system, including inadequate critical care infrastructure, poor inter-hospital coordination and deficiencies in emergency referral management.

The action follows media reports that a baby born at Hisar civil hospital developed severe respiratory distress shortly after birth and required immediate ventilator support. Since the hospital’s only neonatal ventilator was reportedly occupied, the infant was referred first to MAMC Agroha and then to PGIMS Rohtak, where ventilators were also reportedly unavailable. The family eventually shifted the baby to a private hospital in Hisar, where the newborn was declared dead on arrival after nearly 24 hours spent travelling between hospitals.

HHRC noted that a preliminary inquiry by the health department had reportedly pointed to a communication gap in locating an available ventilator. If established, it said, such findings would reveal serious deficiencies in emergency response, referral management and coordination among government hospitals.

The order also mentions reports revealing that the civil hospital, Hisar, allegedly had only one neonatal ventilator, which was already occupied, while a proposal to install another ventilator had not yet been sanctioned. It further referred to reports claiming that although nearly 40 ventilators were available in the hospital, about 25 were lying unused in storage and another 13 had become non-functional due to technical faults. Several ventilators supplied during the Covid-19 pandemic were also reported to be either unused or awaiting repairs.

Questioning the referral process, the commission stressed that referral decisions for critically ill patients must be based on confirmed availability of ICU beds, NICU beds and ventilators rather than assumptions.

Among the key directions, the additional chief secretary (health) has been asked to submit the state's emergency neonatal referral policy, district-wise details of NICUs and neonatal ventilators, measures taken after the incident and whether Haryana has any real-time system to monitor ICU, NICU and ventilator availability across government hospitals. If such a mechanism does not exist, the government has been asked to provide a timeline for implementing one, reads the order.

On July 6, NHRC had taken suo moto cognisance of the incident and issued a notice to the Haryana chief secretary, seeking a detailed report on the incident within two weeks.

Source: https://www.newsx.com/regionals/caught-on-theft-suspicion-tied-to-pole-electrocuted-two-youths-tortured-in-mp-village-nhrc-intervenes-247839/

Caught on Theft Suspicion, Tied to Pole, Electrocuted: Two Youths Tortured in MP Village; NHRC Intervenes

In Madhya Pradesh, villagers tortured two youths for allegedly stealing a water pump motor. They tied them to a pole and gave them electric shocks.

Published By: Sudeep Singh Rawat
Published: Mon 2026-07-13 09:01 IST

A shocking incident unfolded in Madhya Pradesh's Raisen district after two youths were allegedly tortured and beaten by a mob on suspicion of theft earlier this month. A video of the incident has gone viral, showing two youths tied to a pole, beaten and given electric shocks by the villagers over suspicion of theft.

As per the report, this incident took place on July 4 in the Karmodiya village under Raisen Kotwali police station limits. As per the Times of India report, the victims reportedly hailed from the Bairagi community in Dhaniyakhedi village. These two were accused of stealing a water pump motor and were thereafter taken to a farm where they were tortured.

Villagers Attempt to Force a Confession: Police
The villagers tied the youths to a pole and assaulted them in an attempt to force a confession out of them. According to the police, the villagers also did this to make them reveal the names of others involved in the alleged theft.

The video surfaced online on Saturday evening when the National Human Rights Commission took cognisance of the incident. The NHRC has taken the video under consideration after its member, Priyank Kanoongo, shared it on its official X handle with a caption that reads, "We are taking cognizance and issuing necessary instructions."

In the video, the two youths could be seen tied to a pole while being surrounded by a mob of people who were beating them and administering electric shocks to the victims. The electric shocks were given with a device installed around to protect crops from wild animals.

Stolen Motors Recovered
The villagers caught the youths on suspicion of theft of irrigation pump motors and took them to the police station, said Raisen Superintendent of Police (SP) Ashutosh Gupta, according to the report.

According to Raisen Superintendent of Police (SP) Ashutosh Gupta, the villagers caught the youths on suspicion of theft of irrigation pump motors and took them to the police station. "Several stolen motors were recovered from their possession and legal action was taken in the theft case," Gupta said.

Case Registered Against Villagers
However, he also claimed that the allegation of the suspects being tortured came to light only after the video

surfaced on social media. He further mentioned that police immediately took cognisance of the video and filed a separate case against people who were involved in the assault. Police have arrested two accused in the matter, and they are held on charges, including assault and other relevant provisions, while efforts to identify and make more arrests are still underway.

Source: https://www.hindustantimes.com/india-news/madhya-pradesh-two-youths-tied-to-pole-given-electric-shocks-over-suspicion-of-water-pump-theft-raisen-district-101783871793017.html

Tied to pole, given electric shocks: Youths tortured over theft suspicion in Madhya Pradesh

The youths were allegedly accused of stealing a water pump motor, and were thereafter taken to a farm, wherein they were tortured.

Updated on: Jul 12, 2026, 22:44:53 IST
By HT News Desk

Two youths were allegedly tortured and beaten by a mob on suspicion of theft in Madhya Pradesh's Raisen district earlier this month. The youths were tied to the pole, beaten and given electric shocks by the villagers over suspicion of theft.

The incident reportedly took place on July 4 in the Karmodiya village under Raisen Kotwali police station limits, while the victims reportedly hailed from the Bairagi community in Dhaniyakhedi village, reported Times of India. They were allegedly accused of stealing a water pump motor, and were thereafter taken to a farm where they were tortured, the report added.

A video of the incident surfaced on social media. HT could not independently verify the authenticity of the video.

Beaten to force confession, NHRC takes cognisance
The youths were allegedly tied to a pole in the farm and assaulted by the villagers in an attempt to force a confession out of them and to make them reveal the names of others who were allegedly involved in the alleged theft, ToI reported citing police.

After the video of the assault surfaced on social media on Saturday evening, the National Human Rights Commission took cognisance of the incident.

The footage of the incident showed the victims tied to a pole while being surrounded by a mob of people, who were beating them. The men were also administering electric shocks to the victims. The two were reportedly given electric shocks using a device installed around the farms to protect crops from wild animals.

The video was taken note of by the NHRC after its member, Priyank Kanooongo, shared it on his official X handle. “We are taking cognizance and issuing necessary instructions,” he said.

Seven stolen motors recovered in theft case: Police
The villagers caught both the youths on suspicion of theft of irrigation pump motors and took them to the police station, said Raisen Superintendent of Police (SP) Ashutosh Gupta, according to report.

“Several stolen motors were recovered from their possession and legal action was taken in the theft case,” Gupta said. However, he added that allegations of the suspects being tortured and being given electric shocks came to

light only after the video surfaced on social media on Saturday.

He added that cops had immediately taken cognisance of the video and filed a separate case against those involved in the assault, and arrested two accused in the matter. The accused have been held on charges including assault and other relevant provisions, while efforts are underway to identify and arrested the others.

Source: https://indianexpress.com/article/explained/satluj-cbi-court-reveal-about-jaswant-singh-khalra-10783356/

Satluj row: What legal records reveal about Jaswant Singh Khalra’s lifework, and murder

What was the press note Khalra had prepared, which later became key to a CBI probe into alleged illegal cremations of 'disappeared' people? How did Khalra's murder case proceed in court? We explain.

Written by: Divya Goyal 9 min readLudhianaUpdated: Jul 13, 2026 06:02 AM IST

Thirty-one years after his abduction and custodial death in 1995, Punjab’s human rights crusader Jaswant Singh Khalra is back in public discourse, after his biopic Satluj was removed from an OTT platform and banned in India within 48 hours of its release on July 3. On Saturday, the movie was also pulled off internationally from the platform.

Known as Laawaris laashan da waaris (guardian of unclaimed bodies), Khalra, 42, had rattled the Punjab Police and the then Congress government with his work on Punjab’s ‘disappearing’ men. Khalra was documenting the alleged illegal cremations of thousands of bodies during Punjab’s militancy years, after the police had branded them “unclaimed or unidentified”.

His disappearance in 1995 prompted a Supreme Court-ordered CBI probe into both his abduction and the alleged illegal cremations. In 2011, the Supreme Court upheld life imprisonment for five Punjab policemen, including a DSP, for Khalra’s murder.

Here’s a look at how the Khalra custodial murder case and the Punjab extra judicial killings case have been legally documented, from the CBI to the Supreme Court.

How Khalra’s case reached Supreme Court: Telegram by SGPC chief, wife’s petition
Soon after Khalra was abducted from his house in Kabir Park of Amritsar city on September 6, 1995, Gurcharan Singh Tohra, the then president of Shiromani Gurdwara Parbandhak Committee (SGPC) and a senior leader of the Shiromani Akali Dal (SAD), sent a telegram to Justice Kuldip Singh, which he acknowledged receiving on September 7, 1995.

The telegram stated that Khalra, who was then the general secretary, Human Rights Wing, of SAD, was “kidnapped by the police.” Treating the telegram as a habeas corpus petition, the Supreme Court issued notice to the Punjab home secretary, the director general of police (DGP), and SSP Amritsar.

Meanwhile, Khalra’s wife Paramjit Kaur Khalra also filed a habeas corpus plea in the Supreme Court, under Article 32 of the Constitution. According to the petition, Paramjit also stated that her husband was investigating “unclaimed dead bodies” and police excesses, and used to encourage families of victims to file writs in courts. She further stated she “strongly believes that her husband was picked up at the instance of Ajit Singh Sandhu, then SSP Tarn Taran, who had “several such allegations pending against him.”

Written by: Divya Goyal

9 min readLudhianaUpdated: Jul 13, 2026 06:02 AM IST

Jaswant Singh KhalraJaswant Singh Khalra and his wife Paramjit Kaur Khalra, who led the legal battle for 16 years. (Photos: Special arrangement)

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Also Read | Jaswant Singh Khalra: The man who counted the missing

His disappearance in 1995 prompted a Supreme Court-ordered CBI probe into both his abduction and the alleged illegal cremations. In 2011, the Supreme Court upheld life imprisonment for five Punjab policemen, including a DSP, for Khalra's murder.

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How Khalra's case reached Supreme Court: Telegram by SGPC chief, wife's petition

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The Amritsar Police in its affidavit in the court said that "Khalra was neither arrested nor wanted by us in any criminal case." SSP Sandhu claimed in the court on September 23, 1995 that he "never threatened Khalra", and

"never forced him to withdraw writ petitions filed against police excesses, custodial deaths etc." The SSP also claimed he was on leave from September 5 to 11 for his daughter's wedding in Chandigarh.

Khalra's press note on mass illegal cremations

Thus, Paramjit Kaur Khalra did not seek a probe only into her husband's disappearance, she also placed before the court Khalra's investigation of the alleged fake encounters and illegal cremations by Punjab Police.

What became the basis for a CBI investigation was a press note issued by Khalra and his associate, Jaspal Singh Dhillon, on January 16, 1995.

Placed before the Supreme Court, the press note revealed: "The investigation team decided to work in Amritsar and its neighboring police districts. It was learnt that police regularly brings bodies to municipality cremation grounds for cremation, declaring them as unclaimed... The only record available is through firewood receipts which were issued to dispose these bodies."

The note added, "In Amritsar district, maximum unclaimed bodies were brought for cremation near Durgiana Mandir. From June 1, 1984 to the end of 1994, about 2000 bodies have been cremated as unclaimed. During the first year of the government of (then Punjab chief minister) Beant Singh and 300 bodies were brought to Durgiana Mandir cremation ground. While 41 died of bullet injuries or police encounters, no reason was recorded for rest of 259 persons. No postmortem conducted on 276 bodies."

While Jaswant Singh Khalra and his wife always maintained that "at least 25,000 such disappearances of youths happened across Punjab during the militancy period", as shown in the film, the "press note" submitted in the Supreme Court was focused on 2,097 such bodies in Amritsar district alone.

Landmark SC order

Clubbing Tohra's telegram and Paramjit's petition, the Supreme Court Bench of Justice Kuldip Singh and Justice S Saghir Ahmad, in a landmark order on November 15, 1995, appointed the Central Bureau of Investigation (CBI) to investigate both Khalra's disappearance and the alleged extra-judicial killings in Punjab.

Excerpts from the order state: "Court cannot close its eyes to the contents of the press note...even if partially true it would be a gory tale of human rights violations."

CBI files report

On July 22, 1996, the Supreme Court acknowledged the CBI's 74-page findings, which said that "prima facie, it has been found that a total of 984 bodies were cremated as "lavaris" by the police in Tarn Taran police district." The CBI said in the court that probe was still ongoing.

'Worst crime against humanity'

Meanwhile, the CBI on July 30, 1996, informed the apex court that it had decided to prosecute nine policemen, Ajit Singh Sandhu, SSP Tarn Taran; Ashok Kumar, DSP, Bhikhiwind; Jaspal Singh, DSP, Tarn Taran; Sub-inspector/SHO Satnam Singh (Jhabal police station), S-I Surinderpal Singh (Sirhali police station), SI Jasbir Singh (Manochacha police station), SI Rachpal Singh (Kang PS), ASI Amarjit Singh and head constable Pirthipal Singh, for Khalra's abduction.

However, Khalra's whereabouts remained unknown even a year after he was picked up.

In another landmark order on August 7, 1996, the Supreme Court said that Paramjit Kaur Khalra was undergoing the "worst crime against humanity."

"... She has been running from pillar to post...Kidnapping of a person whose family is totally in dark about his whereabout – even about the fact where he is dead or alive – is the worst crime against humanity," said the court,

while directing the Punjab government to pay interim relief of Rs 10 lakh to the family.

CBI submits final report, NHRC roped in

After the CBI submitted its final report into the alleged illegal mass cremations of 2,097 bodies in Amritsar district, the Supreme Court on December 12, 1996 said: “The report is self explanatory and speaks for itself… Report indicates that 585 bodies were fully identified, 274 partially identified and 1238 unidentified. The report discloses flagrant violation of human rights on a mass scale.”

The SC ordered that the report be sent to the National Human Rights Commission (NHRC) in a “sealed cover”, while directing the CBI to “continue the probe and register cases”, and present the “status report” in the court “every three months.” It directed the NHRC to see that family/heirs of the 585 identified people get adequate compensation under the Protection of Human Rights Act, 1993.

Khalra’s murder confirmed only after 3 years

On March 2, 1998, Kuldip Singh Bachra, then special police officer attached with SHO Satnam Singh, told the CBI that Khalra was “murdered secretly and his body thrown into the canal near Harike (the river Sutlej) at midnight just after Diwali” in 1995. His body was never recovered. Bachra also said Khalra had been tortured in custody.

He also said he could not reveal these details earlier out of fear of then SSP Ajit Singh Sandhu, who allegedly died by suicide during the trial in 1997. Later, the CBI confirmed the date of Khalra’s murder as October 27, 1995.

While the CBI’s trial court in Patiala convicted six policemen on November 18, 2005, the punishment of five of them was enhanced to life imprisonment by the Punjab and Haryana High Court on October 16, 2007 and one was acquitted. The Supreme Court on November 4, 2011 upheld the life imprisonment of five policemen for Khalra’s murder: DSP Jaspal Singh, SIs Satnam Singh, Jasbir Singh, Surinderpal Singh and HC Pirthipal Singh.

The Supreme Court in its final verdict on November 4, 2011, had concluded: “Police atrocities in India had always been a subject matter of controversy and debate… CBI probe revealed that 984 dead bodies were cremated as “lawaris” in Tarn Taran alone and a large number of innocent persons had been killed by police for which there was sufficient material to register cases against the police officials…”

The trials in several fake encounter cases are still ongoing, and over a 100 Punjab Police personnel have been convicted so far.

The SC further said: “Jaswant Singh Khalra had taken the task to expose the misdeeds of the police… killing innocent people under the pretext of being terrorists and cremating them without any identification.. Police authorities did not like such activities.. and tried to desist him. He was able to generate public pressure against police authorities. Ajit Singh Sandhu, SSP, hatched a conspiracy with other police personnel to eliminate him… Dead body could not be recovered… Police atrocities are always violative of the constitutional mandate… Tolerance of police atrocities would amount to acceptance of systematic subversion and erosion of rule of law…”

Source: https://www.latestly.com/india/news/meerut-latest-news-today-on-july-12th-2026-metro-flag-off-lalita-gautam-case-monsoon-impact-7513891.html

Meerut Latest News Today on July 12th, 2026: Metro Flag-Off, Lalita Gautam Case & Monsoon Impact

Meerut witnesses PM Modi flagging off the Metro, ongoing protests in the Lalita Gautam murder case, and severe monsoon impacts including a tragic drowning incident.

By Hyperlocal Desk | Published: Jul 12, 2026 09:12 PM IST

Meerut, July 12: Meerut is abuzz with significant developments today, ranging from a major infrastructure milestone to ongoing social and civic concerns. Prime Minister Narendra Modi is set to inaugurate the Meerut Metro, marking a new chapter for the city's connectivity. Concurrently, the city continues to grapple with the fallout from the Lalita Gautam murder case, which has seen intensified protests and political attention. The recent heavy monsoon rains have also left their mark, causing disruptions and tragic incidents across Meerut.

PM Narendra Modi to Flag Off Meerut Metro and Namo Bharat Train Today
Prime Minister Narendra Modi is scheduled to flag off the Meerut Metro and the Namo Bharat train in Uttar Pradesh today, July 12, 2026. This significant event marks a major advancement in the region's public transportation infrastructure, aiming to enhance connectivity and ease commuting for residents. The inauguration is expected to bring widespread improvements to urban mobility in Meerut.

Lalita Gautam Murder Case Sees Intensified Protests and Political Intervention
Protests have intensified in Meerut over the Lalita Gautam murder case, with political leaders visiting the victim's family on July 11, 2026. The National Human Rights Commission (NHRC) has sought a report on alleged police excess related to the case. A Congress delegation, led by Uttar Pradesh in-charge Rajendra Pal Gautam, is also scheduled to visit the family on Monday, July 13, 2026, to demand action and the Superintendent of Police's resignation. Samajwadi Party chief Akhilesh Yadav also met the victim's family on July 12, 2026, criticizing the SSP.

Man and Horse Drown in Waterlogged Railway Underpass Amid Heavy Rains
A tragic incident occurred on July 12, 2026, when a man and his horse drowned in a 10-foot deep waterlogged railway underpass in Meerut's Bajaut area. The horse-drawn cart reportedly sank while attempting to navigate the heavily flooded underpass following recent heavy rainfall. A police outpost in-charge, Ramsharan Rana, reportedly attempted to rescue the driver.

Civic & Infrastructure Updates
Meerut Records Second Highest July Rainfall in 117 Years, Causing Disruptions
Meerut experienced record-breaking monsoon rainfall on July 11, 2026, recording its second-highest July rainfall in over a century. This unprecedented downpour has led to widespread waterlogging across the city, causing significant disruptions to daily life and damaging infrastructure.

Highway Surfaces Damaged by Three Days of Continuous Rain
Three days of continuous rainfall in Meerut have severely damaged the surfaces of highways, leading to public

protests on July 11, 2026. Residents expressed their frustration over the deteriorated road conditions, which have been exacerbated by the heavy monsoon season.

Transformer Catches Fire Due to Waterlogging, Fire Tenders Face Access Issues
A severe fire broke out in a transformer in Meerut on July 12, 2026, reportedly due to extensive waterlogging in the area. Fire tenders faced difficulties reaching the site because of the flooded roads, delaying efforts to extinguish the blaze. The incident highlights the challenges posed by the heavy rains on urban infrastructure.

Road Collapses at Begumpul Intersection Near Metro Station
A significant portion of the road at Begumpul intersection in Meerut collapsed on July 12, 2026, forming a deep pit in the middle of the street. The incident occurred near an underground metro station, raising concerns about infrastructure stability in the area.

Over 100 Graves Damaged by Rain, Locals Undertake Repairs
More than 100 graves in Meerut have been damaged and eroded by the recent heavy rainfall, as reported on July 12, 2026. Local residents are reportedly undertaking repair work themselves and have appealed to the administration for assistance to restore the affected burial sites.

Public Ruckus Reported at Powerhouse Over Unspecified Issues
Residents reportedly created a ruckus at a powerhouse in Meerut during the night on July 12, 2026, protesting against unspecified issues. Such incidents often highlight local grievances related to power supply or service delivery, especially amidst challenging weather conditions.

Law & Order
Property Worth ₹2.5 Crore of Alleged Cyber Thug Attached Under Gangster Act
Authorities in Meerut attached property worth ₹2.50 crore belonging to an alleged cyber thug on July 11, 2026, under the Gangster Act. This action is part of ongoing efforts to curb organized crime and financial fraud in the region, with police intensifying their crackdown on illegal activities.

Man Allegedly Poisons Four-Year-Old Son Before Taking Own Life
A tragic incident unfolded on July 11, 2026, in Meerut where a man allegedly poisoned his four-year-old son before taking his own life. Reports suggest the extreme act was driven by a domestic dispute concerning his wife's extended stay at her parental home.

Woman Alleges Husband Kidnapped and Held Her Hostage for Eight Days
A woman in Meerut has reportedly alleged that her husband kidnapped her and held her hostage for eight days, keeping her confined with guards stationed at the gate. The serious allegations emerged on July 11, 2026, prompting an investigation into the matter.

Police Intensify Digital Monitoring, Over 80 Viral Videos Under Scrutiny
Meerut police have intensified digital monitoring of social media, with over 80 viral videos currently under radar as of July 11, 2026. Authorities are taking action against content that could potentially disrupt communal harmony or incite violence, particularly ahead of upcoming religious events.

Cattle Remains Found in Forest Spark Protests, Suspected Cow Slaughter
The discovery of six cattle remains in a Meerut forest on July 12, 2026, sparked protests from Hindu organizations, who suspect cow slaughter. Police and Hindu groups later clashed over challans issued to cow service workers. A joint Hindu front in Muzaffarnagar also questioned police actions and demanded an impartial investigation into the Meerut dispute on July 12, 2026.

Woman's Blood-Stained Body Found, Family Alleges Murder
A woman's blood-stained body was discovered in her home in Meerut on July 12, 2026. While her in-laws claimed she sustained a head injury from a fall, her maternal family has alleged murder, prompting a police investigation into the circumstances of her death.

Community & Public Safety

Kanwar Yatra Guidelines Issued: DJ Size Capped, 12-Feet Height Limit for Kanwars

Meerut police and district officials issued guidelines for the upcoming Kanwar Yatra on July 12, 2026, briefing around 250 DJ operators. Authorities have capped DJ sizes, warned against inflammatory content, and set a 12-feet height limit for Kanwars to ensure religious harmony and public safety during the procession.

Powerloom Operator Dies of Electrocution, Family Alleges Negligence

A powerloom operator in Meerut tragically died on July 11, 2026, after reportedly coming into contact with an electric current from a power pole. His family has protested the incident, accusing the electricity department of negligence and demanding accountability for the fatal accident.

Three People Narrowly Escape Electrocution Due to Power Fault Error

Three individuals in Meerut narrowly escaped electrocution on July 12, 2026, when an FSSO (Field Sub-Station Officer) reportedly reconnected a power line while a fault was being fixed. The incident led to a significant commotion and highlighted serious concerns regarding safety protocols during power maintenance.

Woman Dies, Seven Injured in Tempo Collision Near Rohta Bridge

A road accident involving a 'Chhota Hathi' vehicle and a tempo near Rohta Bridge in Meerut on July 11, 2026, resulted in the death of a woman and injuries to seven other people. Police are investigating the cause of the collision and providing assistance to the victims.

Agniveer Exam Results Declared, Physical Test Scheduled for August 17

The results for the Meerut ARO Agniveer examination were declared on July 12, 2026. Successful candidates are now preparing for the physical endurance test, which is scheduled to commence on August 17, 2026. Eight essential documents will be required for entry at the gate for the physical assessment.

Public Representatives Participate in 'Ek Ped Maa Ke Naam' Plantation Drive

Public representatives from Hastinapur to Meerut actively participated in the 'Ek Ped Maa Ke Naam' (One Tree in Mother's Name) plantation drive on July 12, 2026. The initiative aims to promote environmental conservation and encourage community involvement in increasing green cover across the region.

Weather & Outlook

Thunderstorm with Hail Expected Today in Meerut, Highs Near 34°C

Meerut is experiencing partly cloudy skies with a temperature of 29.7°C this morning. The forecast for today, July 12, 2026, predicts thunderstorms with hail, with temperatures ranging between 27°C and 34°C. Residents are advised to stay indoors during severe weather and take necessary precautions.

As Meerut navigates these varied developments, residents are urged to stay informed about local guidelines, especially concerning the upcoming Kanwar Yatra, and to exercise caution amidst the continuing monsoon season. The focus remains on civic improvements and maintaining law and order, with authorities addressing both long-term projects and immediate community needs.

Source: https://www.freepressjournal.in/amp/bhopal/two-youths-tied-to-pole-given-electric-shocks-over-motor-theft-suspicion-in-raisen-2-arrested-after-nhrc-takes-cognisance-video

Two Youths Tied To Pole, Given Electric Shocks Over Motor Theft Suspicion In Raisen; 2 Arrested After NHRC Takes Cognisance -- VIDEO

A video showing two youths being allegedly subjected to electric shocks over suspected motor theft in Raisen, Madhya Pradesh, has triggered outrage. The victims were reportedly tied to a pole, beaten and tortured in Karmodiya village. Police registered an FIR, arrested two suspects, and are verifying others involved. The NHRC has taken cognisance of the incident.

FPJ Web Desk Updated: Sunday, July 12, 2026, 11:48 AM IST

Raisen (Madhya Pradesh): A shocking video showing two youths being subjected to electric shocks surfaced on social media on Sunday from Madhya Pradesh’s Raisen, prompting even the National Human Rights Commission (NHRC) to swing into action.

According to information, the victims were subjected to inhuman treatment over suspicion of motor theft. The incident took place in Karmodiya village under the Raisen Kotwali police station limits. The victims are reportedly residents of Dhaniyakhedi village and belong to the Bairagi community.

The video is being widely circulated on social media and is being termed as "inhuman punishment". Netizens also said that India does not allow such treatment even to prisoners.

Disturbing visuals surface

In the video, the victims can be seen tied to a pole in a field. They are being beaten and given electric shocks using a device meant to protect crops from wild animals, allegedly to force them to confess to the theft.

The incident came to light after the video of the alleged assault went viral on social media on Saturday evening.

Two arrested

Following the video, police started an investigation and registered an FIR. Two suspects have been arrested, while efforts are on to identify and nab others involved.

SDPO Pratibha Sharma said, "A viral video has come to the notice of the police today, in which two individuals, who are being called thieves, are being beaten up and abused by a group of people. Initial action in this matter was taken by the Kotwali police, in which an FIR was registered against both the suspects around July 4. Both of them were found stealing motorcycles and scooters, on the basis of which a case was registered at the Kotwali police station."

Locals said the two youths were taken to a field after being suspected of stealing a water motor.

They were allegedly tied to a pole and assaulted. The suspects reportedly tried to force them to reveal the names of others allegedly involved in the theft.

The matter gained attention after a video surfaced online showing some people allegedly beating a youth tied to a pole and giving him electric shocks. After the video went viral, police immediately launched an investigation.

NHRC takes cognisance

The National Human Rights Commission (NHRC) has also taken note of the incident. NHRC member Priyank Kanoongo shared the video on social media and said that the commission had taken cognisance of the matter and issued necessary directions.

Police have registered a case against Jitendra Thakur and Bhanwarlal Thakur under relevant sections related to assault and other offences.

Both suspects have been arrested, while the identities of other people seen in the video are being verified and further investigation is underway.

Source: https://www.prameyanews.com/index.php/viral-video-youth-beaten-up-tortured-brutally-in-ganjam-4-booked

Viral video: Youth beaten up, tortured brutally in Ganjam; 4 booked
Published By : Debadas Pradhan | July 12, 2026 1:38 PM

Ganjam, July 12: A video showing a young man being brutally beaten and assaulted inside a room in Berhampur of Ganjam district has gone viral on social media triggering outrage, leading to police action, with Sadar Police reportedly registering FIR against four persons.

The victim is identified as Prasanta Das of Krupasindupur of Berhampur. He was allegedly confined illegally in a locked room for nearly three days, during which he was physically assaulted and subjected to severe torture.

In the footage, four persons were seen inside the room while one of them was mercilessly beating the youth.

Meanwhile, the victim’s parents and wife alleged that Prasanta was forced by a group of persons to drive a vehicle transporting illegal ganja. They claimed that when Prasanta refused to do so, he was abducted, illegally confined for nearly three days, physically assaulted, and denied food and water throughout his captivity.

A written complaint purportedly filed by the victim youth has also surfaced online, naming several individuals as the alleged attackers.

Claiming that his life remained under threat, the youth said he had submitted written representations to the President, the Prime Minister, the National Human Rights Commission (NHRC), the Director General of Police, and the Ganjam district administration, seeking protection and a proper and fair investigation into the incident.

Source: https://timesofindia.indiatimes.com/city/bhubaneswar/history-sheeter-held-for-assaulting-youth-in-berhampur/amp_articleshow/132347565.cms

History-sheeter held for assaulting youth in Berhampur
Hrusikesh Mohanty | Jul 12, 2026, 20:22 IST

Berhampur: Police on Sunday arrested a 23-year-old history-sheeter for allegedly assaulting a youth after confining him to a locked room, some months ago.

The prime accused was identified as R Sibaram alias R Arup of Pratap Krushna Chandra Pur under Berhampur Sadar police station limits, said police. They took swift action against the accused when the youth's assault went viral on social media. The accused was a history-sheeter and was involved in at least three criminal cases in the past.

The victim, identified as Prasant Das, a driver and a resident of Krupasindhu Pur under Berhampur Sadar police station limits, lodged a complaint against the accused in this regard on Sunday. He also complained to the President, Prime Minister, commissioner, NHRC, chief minister's grievance cell, director-general of police and several others, earlier.

In his complaint, Das said he was the only son of his visually impaired parents and was living in fear. He lodged a delayed complaint due to the fear, as the accused threatened to kill him if he disclosed the matter.

"The incident has raised grave concerns over the law and order situation in the region. We have registered a case against the accused in Berhampur Sadar police station under different sections of the BNS and Scheduled Caste and Scheduled Tribe (Prevention and Atrocities) Act and arrested one of the accused," said additional SP (Berhampur) Alok Jena. The pen-drive
containing the footage of the incident was seized, he said.

Preliminary investigation has revealed that the accused and the victim were well-known to each other. The victim refused to do some illegal work, which the accused allegedly directed, police said. Peeved, the accused confined him to a room, assaulted him with a fibre rod with an intention to kill him. He also threatened to kill if he disclosed the incident, police added.

The ASP said investigation was underway and other peaple involved in the incident would be arrested soon.

Source: https://www.deccanchronicle.com/nation/in-other-news/viral-video-from-odishas-ganjam-sparks-outrage-1970302

Home » Nation » In Other News

Viral Video From Odisha's Ganjam Sparks Outrage
Akshaya Kumar Sahoo 12 July 2026 12:35 PM

Dalit youth alleges illegal confinement, custodial-style assault

Bhubaneswar : A viral video purportedly showing a young man being brutally assaulted inside a locked room has triggered outrage in Odisha's Ganjam district, with a Dalit youth alleging that he was illegally confined and tortured for nearly three days by a group of men. The incident is reported to have occurred within the jurisdiction of Berhampur Sadar Police Station, although the police have not yet officially verified either the authenticity of the video or the allegations made by the complainant.

The video, which has been widely circulated on social media, appears to show the youth being assaulted inside a locked room. Four individuals are reportedly visible in the footage, with one person allegedly beating the victim while others remain present. The video could not be independently verified. A written complaint purportedly filed by the youth has also surfaced online, naming several individuals as the alleged attackers.

In the complaint, the youth, who identifies himself as a member of the Scheduled Caste community, alleged that he was abducted, illegally confined for nearly three days, physically assaulted, and denied food and water throughout his captivity. He further alleged that he was pressured to participate in illegal activities and was subjected to violence after refusing to comply. Claiming that his life remained under threat, the youth said he had submitted written representations to the President of India, the Prime Minister, the National Human Rights Commission (NHRC), the Odisha Director General of Police, and the Ganjam district administration, seeking protection and a fair investigation into the incident.

The allegations, coupled with the circulation of the video, have sparked widespread concern on social media, with many users demanding an impartial probe and action against those responsible if the claims are found to be true. As of Sunday morning, the Odisha Police had not issued any official statement confirming the authenticity of the video or the allegations contained in the complaint.

Source: https://m.thewire.in/article/caste/dalit-womans-murder-case-adityanath-government-lathicharge/amp

Yogi Govt Faces Heat Over Police Lathi-Charge Against Protestors in Dalit Woman's Murder Case
Omar Rashid17 hours ago

A video showing Meerut SSP Avinash Pandey pacing up to a police van and repeatedly slapping and hitting an activist, advocate Ravi Gautam, who was already pinned inside the vehicle, has sparked outrage.

New Delhi: The Adityanath government is facing sharp political backlash and scrutiny from the National Human Rights Commission (NHRC) after the Uttar Pradesh Police baton-charged Dalit activists and family members protesting the murder of a woman Dalit student in Meerut on July 8.

The incident sparked widespread outrage after a video surfaced showing Meerut Senior Superintendent of Police (SSP) Avinash Pandey pacing up to a police van and repeatedly slapping and hitting an activist, advocate Ravi Gautam, who was already pinned inside the vehicle.

Police have since arrested seven persons, including Gautam, on charges of unlawful assembly, rioting, and allegedly assaulting police personnel on duty. Officials alleged that the activists incited the deceased student's family, orchestrated an illegal road blockade, and disrupted law and order. Police named 13 persons and booked 50 unnamed others in the FIR, which included charges of attempt to murder and outraging the modesty of women police personnel, reported The Times of India.

'Necessary minimum force'

The unrest stems from the murder of Lalita Gautam, a young Dalit woman who went missing from the Transport Nagar police station area on May 15. Her body was recovered two days later, on May 17, from a village in the Rohta area. Within 48 hours, police arrested the prime suspect Ankush, an acquaintance of Lalita, and later apprehended two others for allegedly destroying evidence.

On July 8, a crowd gathered outside the Meerut Commissioner’s office, demanding the arrest of the prime suspect's family members, whom they claim were also involved.

According to Meerut Police, the demonstrators ignored repeated requests to clear a traffic blockade. When the crowd allegedly turned unruly, police deployed "necessary minimum force" to clear the road, said SSP Pandey.

The officer defended the police action, characterising the protest leaders as "criminal elements" exploiting a family’s grief. He maintained that before the demonstration, Lalita’s family had expressed full satisfaction with the investigation.

"Certain unruly and unlawful elements from outside incited the family and attempted to give the case an unnecessary and different complexion," Pandey said in a video statement. He added that the probe relied on toll booth data and CCTV footage showing Lalita riding a motorcycle with the prime suspect.

According to Pandey, police advised the family that arresting the other individuals would weaken the prosecution's case and potentially benefit the main accused at trial. "We counselled the family, and they agreed," the SSP said, clarifying that no legal action would be taken against the victim's family members.

However, Pandey said the “orchestrators” of the demonstration and the blockade would not be spared. "It has practically become a racket – orchestrating traffic jams and engaging in dalali (brokerage). We will certainly take the strictest possible action against them," he said.

Police identified Digvijay Singh Bhati, who claims to be the president of the Bharatiya Kisan Union (B.R. Ambedkar faction), as the primary orchestrator of the blockade. A resident of Amroha, Bhati was recently externed from the district and faces nine criminal cases. Police added that Ravi Gautam, the advocate seen being assaulted in the police van, also carries a prior record with four FIRs registered against him.

The National Human Rights Commission (NHRC) has taken cognisance of the police crackdown, issuing notices to the UP Home Secretary and the Director General of Police (DGP) after finding prima facie violations of human rights.

The NHRC acted on a complaint filed by the Bhopal-based Dr. Ambedkar Jan Kalyan Samiti, which demanded an independent inquiry and to establish individual police accountability. The organisation alleged that police "unleashed an unprovoked, brutal lathi-charge, inflicting severe physical injuries on multiple protestors."

The complaint specifically flagged the viral footage of senior police officers, stating it showed them "actively committing custodial torture by mercilessly beating defenseless individuals who had already been taken into police custody, demonstrating a complete breakdown of the rule of law and structural violation of personal dignity.”

Opposition reactions

The police action has triggered condemnation from opposition leaders, who accuse the BJP administration of holding an anti-Dalit bias.

Nagina MP and Aazad Samaj Party (Kanshiram) chief Chandrashekhar Aazad targeted Chief Minister Adityanath on X, stating that the use of force on an aggrieved community reflects the "anti-Dalit and oppressive nature" of the government.

"If the aggrieved family alleges the involvement of others in the case, then instead of suppressing their demands, a fair, transparent, and time-bound investigation should be conducted," Aazad said. "It must be ensured that no guilty person escapes and no innocent person is implicated."

Samajwadi Party president Akhilesh Yadav labelled the administration’s crackdown "utterly condemnable." "Under BJP rule, the police are breaking records of injustice," Yadav said, sharing a video of the SSP's action against Ravi Gautam. "When the state's top leader himself openly sets an example of insensitivity towards the mother of a deceased, it is futile to expect anything better from his police force."

Congress president Mallikarjun Kharge accused the state government of attempting to suppress those demanding accountability, drawing parallels to past high-profile cases of violence against women in the state.

"The murder of Lalita Gautam has exposed the anti-women and anti-Dalit face of the BJP’s 'double-engine' government," Kharge said on X. "The nation witnessed how the BJP government suppressed the voices of victims and attempted to shield those connected to power in Hathras and Unnao as well. Now, that same oppressive attitude is being repeated in Meerut."

Responding to the wide criticism of the viral video of him hitting Gautam, SSP Pandey stated: "Our Constitution starts with, 'We the People of India'. It does not talk about any caste, creed, or community. Whatever action was taken, it was against criminals."

The officer added, “We have evidence for everything. We have justification for all our actions along with evidence. We also have evidence against those who came from outside and were saying unwarranted things.”

He also said he would offer counselling to those who were making personal comments against him.

Source: https://www.tribuneindia.com/news/haryana/newborn-death-rights-panel-seeks-report-from-haryana-health-department-hospitals/amp

Home / Haryana / Newborn Death Rights Panel Seeks Report From Haryana Health Department Hospitals

Newborn death: Rights panel seeks report from Haryana Health Department, hospitals

Directs authorities to explain ventilator availability, referrals, treatment chronology

Deepender Deswal
Hisar, Updated At : 01:18 AM Jul 13, 2026 IST

Days after the National Human Rights Commission (NHRC) sought a report from the Haryana Government over the death of a newborn allegedly due to the non-availability of ventilator support, the Haryana Human Rights Commission (HHRC) has also taken suo motu cognisance of the incident and issued notices to the state government and district authorities.

The newborn died on July 2 after the family allegedly ran from one hospital to another in Hisar and Rohtak in search of ventilator support.

The NHRC had issued a notice to the Chief Secretary on July 6, directing the state government to submit a detailed report within two weeks.

The HHRC Bench, comprising Chairperson Justice Lalit Batra, Judicial Member Kuldip Jain and member Deep Bhatia, has directed the Additional Chief Secretary (Health) to submit a report on the existing policy governing emergency neonatal referrals and inter-hospital coordination, district-wise availability of Neonatal Intensive Care Units (NICUs) and neonatal ventilators in government hospitals, and the measures taken after the incident to strengthen emergency neonatal care and prevent similar occurrences.

The Commission has also asked the Director General, Health Services, to furnish details of the total number of ventilators, including neonatal ventilators, in government hospitals, their functional status, equipment lying unused, under repair or non-functional, including ventilators supplied during the Covid-19 pandemic, and whether any state-level audit of critical care equipment has been conducted during the past two years.

According to information placed before the Commission, Hisar Civil Hospital has only one neonatal ventilator in its NICU. Of nearly 40 other ventilators meant for the ICU, around 25 were reportedly lying unused in storage, while about 13 had become non-functional due to technical defects.

The Commission has further directed the Director of Pt BD Sharma PGIMS, Rohtak, to explain the treatment provided to the newborn, the reasons for the non-availability of ventilator support, the occupancy status of NICU beds and ventilators at the relevant time, and whether any alternative arrangements or inter-hospital coordination were attempted.

The Director of Maharaja Agrasen Medical College, Agroha, has also been asked to clarify whether the child was

referred to the institution, the action taken, the availability and occupancy status of NICU beds and ventilators, and the reasons for the inability to provide ventilator support. However, according to available records, the child was not taken to Agroha and was referred directly to PGIMS, Rohtak.

The Civil Surgeon, Hisar, has been directed to submit the complete chronology of the newborn’s treatment, referrals and movement from birth till death, along with medical records, details of neonatal ventilators available on the date of the incident, whether neighbouring government hospitals were contacted before successive referrals, and the action taken against officials concerned, if any.

The HHRC has also sought a status report from the District Medical Negligence Board, Hisar, which is probing the circumstances leading to the newborn’s death.

Source: https://timesofindia.indiatimes.com/city/bhopal/2-youths-tied-to-pole-beaten-given-electric-shocks-over-theft-suspicion-in-madhya-pradesh-nhrc-takes-cognisance/amp_articleshow/132346131.cms

2 youths tied to pole, beaten, given electric shocks over theft suspicion in Madhya Pradesh; NHRC takes cognisance

City | P Naveen | TNN | Jul 12, 2026, 18:47 IST

BHOPAL: Two youths were allegedly tied to a pole, beaten, and given electric shocks by villagers on suspicion of theft in Madhya Pradesh's Raisen district.

The assault, which came to light after a video went viral on social media on Saturday evening, has drawn the attention of the National Human Rights Commission (NHRC), which has taken cognisance of the case.

The incident took place in Karmodiya village under the Raisen Kotwali police station limits. The victims, reportedly from the Bairagi community of Dhaniyakhedi village, were allegedly taken to a farm after being accused of stealing a water pump motor.

According to police, the villagers tied the two youths to a pole and assaulted them in an attempt to force a confession and make them reveal the names of others allegedly involved in the theft. They were also allegedly given electric shocks using a device installed around farms to protect crops from wild animals.

The incident remained under wraps until a video of the assault surfaced on social media on Saturday evening. The footage purportedly shows the victims tied to a pole while several men beat them and administer electric shocks, triggering widespread outrage.

The National Human Rights Commission (NHRC) took cognisance of the incident after its member, Priyank Kanoongo, shared the video on social media. Kanoongo said the commission had issued the necessary directions in the matter.

Raisen Superintendent of Police (SP) Ashutosh Gupta said the incident occurred on July 4, when villagers apprehended the two suspects on suspicion of stealing irrigation pump motors and brought them to the police station.

"Several stolen motors were recovered from their possession and legal action was taken in the theft case. However, allegations that the suspects were tortured and given electric shocks came to light only after the video surfaced on social media on Saturday," he said.

Gupta said police immediately took cognisance of the viral video, registered a separate case against those involved in the assault, and arrested two accused. Police have identified the arrested men as Jitendra Thakur and Bhanwarlal Thakur, who have been booked on charges including assault and other relevant provisions of the Bharatiya Nyaya Sanhita.

Efforts are underway to identify and arrest other accused seen in the video, he added.

Police said further investigation is underway, and additional arrests are likely as more suspects are identified from the viral footage.

Source: https://maktoobmedia.com/post?id=115928&slug=nhrc-issues-notice-to-up-over-lathi-charge-on-protesters-demanding-justice-for-murdered-dalit-student

NHRC issues notice to UP over lathi-charge on protesters demanding justice for murdered Dalit student
Published: 14 hours ago

NHRC issued notices to the Uttar Pradesh government over alleged police excess against protesters demanding justice for the murder of a Dalit student in Meerut.

Maktoob

The National Human Rights Commission (NHRC) has issued notices to the Uttar Pradesh Director General of Police and the state's Home Secretary over allegations of an unprovoked lathi-charge on people protesting the murder of a 20-year-old Dalit student in Meerut, even as Azad Samaj Party (Kanshi Ram) chief and Nagina MP Chandrashekhar Azad accused the police of using excessive force to suppress those demanding justice.

Lalita Gautam went missing from Meerut's T.P. Nagar area on May 15, and her body was recovered in Rohtak on May 17. The main accused was arrested on May 18, while another person was later arrested for allegedly destroying evidence.

The rights body's intervention comes after allegations that police assaulted demonstrators protesting the murder of Lalita Gautam, including claims that a protester was beaten inside a police vehicle by a senior police officer.

On Friday, Azad was allegedly stopped by police at the Sivaya toll plaza while on his way to the victim's village.

Following hours of negotiations, the district administration arranged a meeting between the MP and the victim's mother and sister at the toll plaza control room in the presence of senior officials.

After meeting the family, Azad assured them of legal and political support in their pursuit of justice.

He demanded a fair investigation into the Dalit girl's murder, strict action against those responsible, and an impartial probe into the police action against protesters.

Heavy security was deployed at the toll plaza ahead of Azad's visit, with barricades erected and traffic restrictions imposed.

A large gathering of Azad Samaj Party supporters led to a tense standoff between party workers and the police for several hours.

Accusing the Uttar Pradesh Police of targeting Dalits protesting the killing, Azad said the use of force against demonstrators was unjustified and alleged that efforts were being made to silence dissent.

He announced that his party would launch an agitation seeking justice for the victim's family and the release of

those arrested during the protests, adding that he would raise the issue in Parliament.

Without naming Bahujan Samaj Party chief Mayawati, Azad also said that issuing statements was not enough and that political leaders should stand alongside victims' families.

His remarks came after Mayawati alleged, without naming anyone, that some political parties and organisations were attempting to exploit Dalit sentiments for political gain.

Joining the criticism of the police action, Samajwadi Party leader Dr Laxman Yadav questioned the conduct of Meerut Senior Superintendent of Police Avinash Pandey over allegations that a protester was slapped inside a police vehicle.

"Police will frame the charges, take people into custody, decide the verdict, and the SSP himself will deliver the punishment. Under what law does an SSP enter a police vehicle and slap a detainee?" Yadav said in a post on X.

In another statement, Yadav said demanding justice for a Dalit daughter could not be treated as a crime and described the SSP's alleged behaviour towards protesters as "highly condemnable."

"The uniform is meant to protect the public and ensure justice, not to suppress their voices. The Yogi government should explain why batons are being used against those demanding justice," he said.

Protesters and opposition leaders, however, have accused the police of using disproportionate force against those seeking justice for the Dalit student's killing, allegations that have now come under the scrutiny of the National Human Rights Commission.

A video of the alleged police excess that surfaced online shows Meerut SSP Avinash Pandey brutally beating protesters. In another video, he is seen stepping inside a police vehicle and repeatedly slapping a detained protester. The protester has been identified as Ravi Gautam.

He can also be heard saying, "Whose father's road is this that you're dirtying?"

Another clip appears to show the officer reprimanding detained protesters, saying, "Netagiri karta hai" ("You are doing politics").

In an official press note defending its actions, Meerut Police maintained that the investigation into Lalita Gautam's murder was progressing and alleged that certain "anti-social and unlawful elements" attempted to divert the case by provoking the victim's family.

According to the police, a large crowd assembled under the pretext of submitting a memorandum, blocked public roads, and disrupted traffic and public order.

The police said officials repeatedly appealed to protesters to disperse and clear the roads. When they allegedly refused, personnel used what the administration described as the "minimum necessary force" to remove the blockade and restore normal traffic.

The press note further stated that individuals allegedly involved in organising the road blockade, instigating protesters, and participating in the demonstration had been identified through video footage and analysis of social media content.

Police named Digvijay Singh, a resident of Amroha district, and Ravi Gautam among those under investigation, claiming that some of the identified individuals had criminal antecedents. Police said legal action was being initiated based on the available evidence.

Protesters and social organisations, however, rejected the police's account and alleged that officers used excessive force against demonstrators, including people who had already been taken into custody.

Samajwadi Party president and former Uttar Pradesh Chief Minister Akhilesh Yadav accused the BJP government of unleashing police excess on people demanding justice for a Dalit woman. In a social media post, he condemned the crackdown on the victim’s family and protesters, alleging that the administration had responded with force instead of ensuring justice.

Source: https://m.dailyhunt.in/news/india/hindi/just+abhi+news-epaper-justabhi/telangana+mass+murder+6+hatyae+karane+vale+sanaki+par+2+lakh+ka+inam+laparavahi+baratane+par+si+saspend newsid-n719296060

Telangana Mass Murder: 6 हत्याएं करने वाले सनकी पर 2 लाख का इनाम; लापरवाही बरतने पर SI सस्पेंड, CI को चार्जशीट
Just Abhi News 1 day ago

Telangana Crime News: तेलंगाना के शाबाद में पॉक्सो केस के आरोपी राजकुमार द्वारा अपनी पत्नी, दो मासूम बच्चों और रेप पीड़िता के परिवार सहित 6 लोगों की निर्मम हत्या के मामले में पुलिस और प्रशासन ने अब तक की सबसे बड़ी कार्रवाई की है.

इस जघन्य हत्याकांड के बाद से फरार चल रहे मुख्य आरोपी राजकुमार को पकड़ने के लिए तेलंगाना पुलिस ने 200000 के नकद इनाम की घोषणा की है. पुलिस का कहना है कि आरोपी के ठिकाने की सटीक जानकारी देने वाले व्यक्ति को यह राशि दी जाएगी और उसका नाम व विवरण पूरी तरह गोपनीय रखा जाएगा.

6 जिंदगियों को मौत के घाट उतारकर भागे साइको किलर राजकुमार को दबोचने के लिए पुलिस पूरी ताकत झोंक रही है. पुलिस कमिश्नर के निर्देश पर कुल आठ विशेष टीमें बनाई गई हैं, जो आरोपी के संभावित ठिकानों और राज्य की सीमाओं पर लगातार दबिश दे रही हैं.

पुलिस तफ्तीश में एक अहम सुराग हाथ लगा है. जांच में सामने आया है कि आरोपी राजकुमार वारदात को अंजाम देने के लिए शादनगर इलाके में एक किराए की गाड़ी से आया था. पुलिस ने उस गाड़ी के मालिक को हिरासत में ले लिया है और उससे गहन पूछताछ की जा रही है ताकि आरोपी के भागने के रूट का पता लगाया जा सके.

लापरवाही पर फूटा गुस्सा: NHRC में शिकायत दर्ज

इस वीभत्स कांड ने स्थानीय पुलिस की कार्यप्रणाली पर भी गंभीर सवाल खड़े कर दिए हैं, जिसके बाद यह मामला दिल्ली तक पहुंच गया है. प्रसिद्ध वकील रामा राव इम्माननी ने इस पूरी घटना को लेकर राष्ट्रीय मानवाधिकार आयोग में एक आधिकारिक शिकायत दर्ज कराई है. वकील ने अपनी शिकायत में सीधे तौर पर आरोप लगाया है कि पीड़ित परिवार ने इस खौफनाक वारदात से पहले भी आरोपी राजकुमार के खिलाफ पुलिस में शिकायत दर्ज कराई थी और अपनी जान का खतरा बताया था. लेकिन स्थानीय पुलिस अधिकारियों ने इसे गंभीरता से नहीं लिया, जिसका नतीजा इस खूनी खेल के रूप में सामने आया. शिकायत में पीड़ित परिवार के बचे हुए सदस्यों के लिए तुरंत कड़ी सुरक्षा की मांग की गई है.

खाकी पर गिरी गाज: SI सस्पेंड, CI को चार्जशीट

जैसे ही यह मामला राष्ट्रीय मानवाधिकार आयोग और उच्च अधिकारियों के संज्ञान में आया, पुलिस महकमे में हड़कंप मच गया. मामले की गंभीरता को देखते हुए विभाग ने तुरंत लापरवाह अफसरों पर हंटर चलाया है. मामले की सही तरीके से निगरानी न करने और लापरवाही बरतने के लिए शाबाद के मुख्य पुलिस अधिकारी कंथा रेड्डी के खिलाफ चार्जशीट जारी कर दी गई है.

सबइंस्पेक्टर रमेश निलंबित

कर्तव्य में घोर लापरवाही और पीड़ितों की शिकायत को तवज्जो न देने के आरोप में पुलिस आयुक्त ने सहायक पुलिस अधिकारी यानी सबइंस्पेक्टर रमेश को तत्काल प्रभाव से सस्पेंड करने का कड़ा आदेश जारी कर दिया है. इस प्रशासनिक कार्रवाई के बाद साफ है कि सरकार और पुलिस प्रशासन इस मामले में किसी भी स्तर पर ढिलाई बरतने के मूड में नहीं है. अब पुलिस का एकमात्र लक्ष्य उस दरिंदे राजकुमार को जिंदा या मुर्दा कानून के शिकंजे में लाना है.

Source: https://www.amarujala.com/shimla/shimla-school-bag-weight-rule-10-percent-body-weight-education-department-2026-07-12

Shimla Education News: अब नहीं झुकेंगे नन्हें कंधे! स्कूल बैग के वजन पर लगा ब्रेक; शिक्षा विभाग का बड़ा फैसला
संवाद न्यूज एजेंसी, शिमला। Published by: Ankesh Dogra Updated Sun, 12 Jul 2026 03:40 PM IST

सार

शिमला जिले में विद्यार्थियों को भारी स्कूल बैग से राहत देने के लिए शिक्षा विभाग ने नए दिशा-निर्देश जारी किए हैं। अब किसी भी छात्र के स्कूल बैग का वजन उसके शारीरिक वजन के 10 प्रतिशत से अधिक नहीं होगा। सभी सरकारी और निजी स्कूलों को समयसारिणी इस तरह बनाने के निर्देश दिए गए हैं कि छात्र केवल आवश्यक किताबें और कॉपियां ही स्कूल लेकर आएं। स्कूलों से कार्रवाई रिपोर्ट भी मांगी गई है।

विस्तार

जिले भर के हजारों स्कूली छात्रों को अब भारी भरकम स्कूल बैग उठाने से राहत मिलने वाली है। शिक्षा विभाग ने विद्यार्थियों के स्वास्थ्य को ध्यान में रखते हुए स्कूली बैग के भार को लेकर नए नियम लागू कर दिए हैं। उपनिदेशक उच्च शिक्षा लेखराज भारद्वाज ने इस संबंध में जिले के सभी सरकारी और निजी स्कूलों के प्रधानाचार्यों और मुख्य अध्यापकों को विस्तृत निर्देश जारी किए हैं।

नए नियम: 10% शारीरिक वजन तक सीमित होगा बैग का भार
नए निर्देशों के अनुसार, छात्रों के स्कूल बैग का वजन उनके शारीरिक वजन का केवल 10 प्रतिशत ही निर्धारित किया गया है। यह आदेश तत्काल प्रभाव से लागू होगा। उपनिदेशक ने स्पष्ट किया है कि सभी प्रधानाचार्य और मुख्य अध्यापकों को यह सुनिश्चित करना होगा कि किसी भी छात्र के स्कूल बैग का वजन उसके शारीरिक वजन के 10 प्रतिशत से अधिक न हो। इस कदम का मुख्य उद्देश्य बच्चों की रीढ़ की हड्डी पर पड़ने वाले अत्यधिक दबाव को कम करना और उनके शारीरिक विकास को सुचारू रूप से बढ़ावा देना है।

समय-सारिणी में बदलाव और आवश्यक पुस्तकों पर जोर
इन निर्देशों के साथ ही, उपनिदेशक ने सभी प्रधानाचार्यों और मुख्य अध्यापकों से स्कूलों में ऐसी समय-सारिणी (टाइम टेबल) तैयार करने का भी आग्रह किया है, जिससे विद्यार्थियों को प्रतिदिन केवल आवश्यक पुस्तकें और कॉपियां ही स्कूल लानी पड़ें। इससे बैग का अनावश्यक भार कम करने में मदद मिलेगी।
राष्ट्रीय मानवाधिकार आयोग के निर्देशों का पालन
आदेशों में राष्ट्रीय मानवाधिकार आयोग द्वारा निर्धारित दिशा-निर्देशों का भी पूर्ण पालन सुनिश्चित करने को कहा गया है। यह कदम बच्चों के अधिकारों और उनके स्वस्थ विकास को सुनिश्चित करने की दिशा में एक महत्वपूर्ण प्रयास है।

कार्रवाई रिपोर्ट जमा करने के निर्देश
सभी विद्यालयों को निर्देश दिया गया है कि मुख्य शिक्षकों द्वारा इस संबंध में की गई कार्रवाई की 'एक्शन टेकन रिपोर्ट' निर्धारित प्रारूप में तय समय सीमा के भीतर उपनिदेशक कार्यालय में भेजी जाए। उपनिदेशक ने सभी स्कूलों से इन निर्देशों का तत्काल प्रभाव से पालन सुनिश्चित करने को कहा है, ताकि नन्हे कंधों पर पड़ने वाले बोझ को कम किया जा सके।

Source: https://www.livehindustan.com/national/story-major-human-rights-violation-workers-held-hostage-in-muzaffarnagar-factory-201783882747554.amp.html

श्रमिकों को बंधक बनाकर काम कराने में होगी मजिस्ट्रियल जांच
Jul 13, 2026 12:33 am IST By Newswrap हिन्दुस्तान, मुजफ्फर नगर

मुजफ्फरनगर के तितावी गांव में दोना-पत्तल फैक्ट्री में 13 श्रमिकों को बंधक बनाकर डेढ़ साल तक मजदूरी कराई गई। पुलिस ने कार्रवाई करते हुए श्रमिकों को मुक्त कराया। मुख्य आरोपी अंकित बालियान को गिरफ्तार कर लिया गया है। राष्ट्रीय मानवाधिकार आयोग ने मजिस्ट्रियल जांच के आदेश दिए हैं।

मुजफ्फरनगर तितावी के गांव मांडी में दोना-पत्तल फैक्ट्री में श्रमिकों को बंधक बनाकर मजदूरी कराने के मामले में मजिस्ट्रियल जांच भी होगी। मानवाधिकार आयोग से भेजा गया पत्र डीएम को मिल गया है। अब इस मामले में डीएम के स्तर से मजिस्ट्रियल जांच के लिए टीम गठित होगी। तितावी पुलिस ने नीमका जेल पहुंचकर मुख्य आरोपी के बयान दर्ज कर लिए है।तितावी के गांव मांडी में दोना-पत्तल बनाने की फैक्ट्री में बिहार, राजस्थान, हरियाणा, उत्तराखंड समेत नेपाल के 13 श्रमिकों को बंधक बनाकर डेढ़ वर्ष तक मजदूरी कराई गई थी। पुलिस व प्रशासनिक अधिकारियों ने मौके पर पहुंचकर श्रमिकों को बंधनमुक्त कराया था।

पुलिस ने इस मामले में फैक्ट्री मालिक अंकित बालियान के पिता प्रदीप बालियान समेत तीन आरोपियों को गिरफ्तार कर जेल भेजा था। मुख्यारोपी अंकित बालियान को हरियाणा के पलवल जिले के होडल थाना पुलिस ने तमंचे के साथ गिरफ्तार किया था। तितावी पुलिस ने न्यायालय से अनुमति मिलने के बाद मुख्य आरोपी के फरीदाबाद स्थित नीमका जेल पहुंचकर शनिवार को बयान दर्ज किए हैं। इस मामले में एसआइटी ने जांच कर रही है। राष्ट्रीय मानवाधिकार आयोग ने भी मामले पर संज्ञान लेकर डीएम को मजिस्ट्रियल जांच के आदेश दिए हैं। जल्द ही मजिस्ट्रियल जांच के लिए टीम का गठन किया जाएगा।

Source: https://jantaserishta.com/different/youths-suspected-of-bike-theft-face-brutality-2-accused-arrested-after-nhrc-enters-into-raisen-incident-4789282

बाइक चोरी के शक में युवकों पर क्रूरता, रायसेन घटना में NHRC की एंट्री के बाद 2 आरोपी गिरफ्तार
nidhi 12 July 2026 12:35 PM

रायसेन घटना में NHRC की एंट्री के बाद 2 आरोपी गिरफ्तार

Raisen (Madhya Pradesh): रविवार को मध्य प्रदेश के रायसेन से सोशल मीडिया पर एक चौंकाने वाला वीडियो सामने आया, जिसमें दो युवकों को बिजली के झटके दिए जा रहे हैं। इसके बाद नेशनल ह्यूमन राइट्स कमीशन (NHRC) भी हरकत में आया। जानकारी के मुताबिक, पीड़ितों के साथ मोटर चोरी के शक में अमानवीय व्यवहार किया गया। यह घटना रायसेन थाने के करमोदिया गांव में हुई। बताया जा रहा है कि पीड़ित धनियाखेड़ी गांव के रहने वाले हैं और बैरागी समुदाय से हैं।

यह वीडियो सोशल मीडिया पर खूब शेयर हो रहा है और इसे "अमानवीय सज़ा" कहा जा रहा है। नेटिज़न्स ने यह भी कहा कि भारत में कैदियों के साथ भी ऐसा व्यवहार करने की इजाज़त नहीं है।

परेशान करने वाले दृश्य सामने आए वीडियो में, पीड़ितों को एक खेत में खंभे से बंधा हुआ देखा जा सकता है। उन्हें पीटा जा रहा है और जंगली जानवरों से फसलों को बचाने वाले एक डिवाइस का इस्तेमाल करके बिजली के झटके दिए जा रहे हैं, कथित तौर पर उनसे चोरी कबूल करवाने के लिए। यह घटना तब सामने आई जब शनिवार शाम को सोशल मीडिया पर कथित हमले का वीडियो वायरल हुआ। दो गिरफ्तार वीडियो के बाद, पुलिस ने जांच शुरू की और FIR दर्ज की। दो संदिग्धों को गिरफ्तार कर लिया गया है, जबकि इसमें शामिल अन्य लोगों की पहचान करने और उन्हें पकड़ने की कोशिश की जा रही है।

SDPO प्रतिभा शर्मा ने कहा, "आज पुलिस के सामने एक वायरल वीडियो आया है, जिसमें दो लोगों को, जिन्हें चोर कहा जा रहा है, कुछ लोग पीट रहे हैं और उनके साथ गाली-गलौज कर रहे हैं। इस मामले में शुरुआती कार्रवाई कोतवली पुलिस ने की, जिसमें 4 जुलाई के आसपास दोनों संदिग्धों के खिलाफ FIR दर्ज की गई। दोनों मोटरसाइकिल और स्कूटर चोरी करते पाए गए, जिसके आधार पर कोतवली पुलिस स्टेशन में मामला दर्ज किया गया।" स्थानीय लोगों ने बताया कि पानी की मोटर चोरी के शक में दोनों युवकों को एक खेत में ले जाया गया।

कहा जाता है कि उन्हें एक खंभे से बांधकर पीटा गया। बताया जाता है कि संदिग्धों ने उनसे चोरी में कथित तौर पर शामिल अन्य लोगों के नाम उगलवाने की कोशिश की। यह मामला तब सुर्खियों में आया जब ऑनलाइन एक वीडियो सामने आया जिसमें कुछ लोग कथित तौर पर एक युवक को खंभे से बांधकर पीट रहे थे और उसे बिजली के झटके दे रहे थे। वीडियो वायरल होने के बाद, पुलिस ने तुरंत जांच शुरू की। NHRC ने संज्ञान लिया नेशनल ह्यूमन राइट्स कमीशन (NHRC) ने भी इस घटना पर संज्ञान लिया है। NHRC के सदस्य प्रियांक कानूनगो ने सोशल मीडिया पर वीडियो शेयर किया और कहा कि कमीशन ने मामले पर संज्ञान लिया है और ज़रूरी निर्देश जारी किए हैं। पुलिस ने जितेंद्र ठाकुर और भंवरलाल ठाकुर के खिलाफ मारपीट और दूसरे अपराधों से जुड़ी धाराओं के तहत केस दर्ज किया है। दोनों संदिग्धों को गिरफ्तार कर लिया गया है, जबकि वीडियो में दिख रहे दूसरे लोगों की पहचान वेरिफ़ाई की जा रही है और आगे की जांच चल रही है।

Source: https://himachaldastak.com/himachal-school-bag-weight-limit-new-guidelines-shimla/

Home हिमाचल शिमला

अब बच्चों की पीठ पर नहीं पड़ेगा ज्यादा बोझ, स्कूल बैग के वजन पर तय हुई सीमा
by Tarun choudhary July 12, 2026 in शिमला, हिमाचल

शिमला। स्कूल जाने वाले बच्चों के भारी बैग को लेकर लंबे समय से अभिभावकों और विशेषज्ञों की ओर से चिंता जताई जाती रही है। अब शिक्षा विभाग ने इस दिशा में कदम उठाते हुए स्कूल बैग के वजन को लेकर स्पष्ट निर्देश जारी किए हैं। जिला शिमला के उप निदेशक स्कूल शिक्षा (माध्यमिक) ने जिले के सभी सरकारी और निजी विद्यालयों के प्रधानाचार्यों और मुख्याध्यापकों को आदेश दिए हैं कि किसी भी विद्यार्थी के स्कूल बैग का वजन उसके शारीरिक वजन के 10 प्रतिशत से अधिक नहीं होना चाहिए।

शिक्षा विभाग ने यह निर्देश शिकायतों और उच्च स्तर से मिले आदेशों के बाद जारी किए हैं। विभाग का कहना है कि विद्यालय इस व्यवस्था को गंभीरता से लागू करें, जिससे विद्यार्थियों पर अनावश्यक बोझ न पड़े और उनकी शारीरिक सेहत पर प्रतिकूल असर न हो।

समय-सारिणी में होगा बदलाव, केवल जरूरी किताबें ही लानी होंगी

जारी आदेश में विद्यालयों से कहा गया है कि वे अपनी समय-सारिणी इस प्रकार तैयार करें, जिससे विद्यार्थियों को प्रतिदिन केवल उसी दिन पढ़ाई के लिए आवश्यक पुस्तकें और कॉपियां ही स्कूल लानी पड़ें। स्कूलों को यह भी सुनिश्चित करने के निर्देश दिए गए हैं कि छात्र अतिरिक्त किताबें, कॉपियां और अन्य अनावश्यक सामग्री अपने बैग में लेकर न आएं। विभाग का मानना है कि यदि रोजाना की पढ़ाई के अनुसार पुस्तकों का उपयोग होगा तो स्कूल बैग का वजन अपने आप कम होगा। आदेश में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की ओर से स्कूल बैग के संबंध में जारी दिशा-निर्देशों का पूरी तरह पालन करने के लिए भी कहा गया है। विभाग ने सभी विद्यालयों से इन निर्देशों को नियमित व्यवस्था का हिस्सा बनाने पर जोर दिया है।

सभी स्कूलों से मांगी गई कार्रवाई रिपोर्ट

उप निदेशक स्कूल शिक्षा (माध्यमिक), जिला शिमला ने सभी सरकारी और निजी विद्यालयों को निर्देशों का तत्काल पालन सुनिश्चित करने को कहा है। साथ ही, इन आदेशों के अनुपालन में की गई कार्रवाई की एक्शन टेकन रिपोर्ट (एटीआर) निर्धारित प्रारूप में तय समय के भीतर विभाग को भेजने के निर्देश दिए गए हैं।

Source: https://www.himachalnownews.com/himachal-school-bag-weight-guidelines-education-department.html

Himachal Pradesh News Education

हिमाचल के सरकारी और निजी स्कूलों को स्कूल बैग का वजन कम करने के निर्देश, एटीआर भी होगी अनिवार्य
हिमांचलनाउ डेस्क नाहन II • 18 Hours Ago • 1 Min Read

शिक्षा विभाग ने विद्यार्थियों के स्कूल बैग का वजन उनके शारीरिक वजन के 10 प्रतिशत तक सीमित रखने के निर्देश जारी किए हैं। सरकारी और निजी विद्यालयों को समय-सारिणी में आवश्यक बदलाव करने, केवल जरूरी किताबें लाने की व्यवस्था सुनिश्चित करने तथा आदेशों के अनुपालन की कार्रवाई रिपोर्ट निर्धारित समय में विभाग को भेजने के लिए कहा गया है।

शिमला

स्कूल बैग के वजन को लेकर जारी हुए नए दिशा-निर्देश

स्कूल जाने वाले विद्यार्थियों के भारी स्कूल बैग को लेकर लंबे समय से अभिभावकों और शिक्षा विशेषज्ञों द्वारा चिंता व्यक्त की जाती रही है। इसी को ध्यान में रखते हुए जिला शिमला के उप निदेशक स्कूल शिक्षा (माध्यमिक) ने जिले के सभी सरकारी और निजी विद्यालयों के प्रधानाचार्यों एवं मुख्याध्यापकों को नए निर्देश जारी किए हैं। आदेश के अनुसार किसी भी विद्यार्थी के स्कूल बैग का वजन उसके शारीरिक वजन के 10 प्रतिशत से अधिक नहीं होना चाहिए। शिक्षा विभाग ने स्पष्ट किया है कि इन निर्देशों का उद्देश्य विद्यार्थियों पर अनावश्यक शैक्षणिक बोझ कम करना और उनकी शारीरिक सेहत की सुरक्षा सुनिश्चित करना है। विभाग ने बताया कि यह निर्णय प्राप्त शिकायतों और उच्च स्तर से मिले निर्देशों के आधार पर लिया गया है।

समय-सारिणी में बदलाव कर कम किया जाएगा बैग का वजन

शिक्षा विभाग ने सभी विद्यालयों को निर्देश दिया है कि वे अपनी समय-सारिणी (टाइम टेबल) इस प्रकार तैयार करें, जिससे विद्यार्थियों को प्रतिदिन केवल उसी दिन पढ़ाई के लिए आवश्यक पुस्तकें और कॉपियां ही स्कूल लानी पड़ें। साथ ही विद्यालय यह भी सुनिश्चित करेंगे कि छात्र अतिरिक्त किताबें, कॉपियां और अन्य अनावश्यक सामग्री अपने बैग में लेकर न आएं। विभाग का मानना है कि यदि दैनिक शिक्षण कार्यक्रम के अनुसार पुस्तकों का उपयोग किया जाएगा, तो स्कूल बैग का वजन स्वतः नियंत्रित रहेगा और विद्यार्थियों पर अतिरिक्त बोझ नहीं पड़ेगा।

एनएचआरसी के दिशा-निर्देशों का पालन भी अनिवार्य

जारी आदेश में विद्यालयों को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) द्वारा स्कूल बैग के संबंध में जारी दिशा-निर्देशों का पूर्ण पालन सुनिश्चित करने के लिए भी कहा गया है। विभाग ने निर्देश दिया है कि इन प्रावधानों को विद्यालयों की नियमित व्यवस्था का हिस्सा बनाया जाए, ताकि सभी छात्रों के लिए एक समान और सुरक्षित व्यवस्था लागू हो सके। इससे विद्यार्थियों के स्वास्थ्य संरक्षण के साथ-साथ विद्यालयों में निर्धारित मानकों का पालन भी सुनिश्चित किया जा सकेगा।

विद्यालयों से मांगी गई एक्शन टेकन रिपोर्ट

उप निदेशक स्कूल शिक्षा (माध्यमिक), जिला शिमला ने सभी सरकारी और निजी विद्यालयों को इन निर्देशों का तत्काल प्रभाव से पालन सुनिश्चित करने को कहा है। इसके साथ ही आदेशों के अनुपालन में की गई कार्रवाई की एक्शन टेकन रिपोर्ट (एटीआर) निर्धारित प्रारूप में तय समय के भीतर विभाग को भेजने के निर्देश भी जारी किए गए हैं, ताकि सभी विद्यालयों में इन दिशा-निर्देशों के प्रभावी क्रियान्वयन की समीक्षा की जा सके।

Source: https://www.etvbharat.com/hi/state/shimla-school-bag-weight-guidelines-10-percent-student-body-weight-government-private-schools-hps26071202613

ETV Bharat / state

स्कूल बैग के बढ़ते बोझ पर सख्ती, छात्रों के वजन का 10% से ज्यादा नहीं होगा बस्ता

शिक्षा विभाग ने सभी स्कूलों को निर्देश दिया है कि वे उठाए गए कदमों की एक्शन रिपोर्ट भी समय पर कार्यालय को भेजें.

By ETV Bharat Himachal Pradesh Team
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शिमला: जिला शिमला के सरकारी और निजी स्कूलों में पढ़ने वाले विद्यार्थियों के लिए राहत भरी खबर है. बच्चों के स्कूल बैग का बढ़ता वजन लंबे समय से चिंता का विषय बना हुआ था. अब शिक्षा विभाग ने इसे गंभीरता से लेते हुए सभी स्कूलों के लिए नए निर्देश जारी किए हैं. विभाग ने स्पष्ट किया है कि किसी भी विद्यार्थी के स्कूल बैग का वजन उसके शारीरिक वजन के 10 प्रतिशत से अधिक नहीं होना चाहिए. इसके साथ ही सभी स्कूलों को इन निर्देशों का तुरंत पालन करने और तय समय में कार्रवाई रिपोर्ट (ATR) भेजने के आदेश दिए गए हैं.

टाइम-टेबल में करना होगा बदलाव

उप निदेशक स्कूल शिक्षा (माध्यमिक), जिला शिमला की ओर से जारी निर्देशों में कहा गया है कि सभी सरकारी और निजी विद्यालय अपनी टाइम-टेबल इस तरह तैयार करें, जिससे विद्यार्थियों को प्रतिदिन केवल उसी दिन पढ़ाए जाने वाले विषयों की पुस्तकें और कॉपियां ही स्कूल लानी पड़ें. अनावश्यक किताबें, कॉपियां और अन्य सामग्री बैग में लाने से बचाने के लिए भी स्कूलों को आवश्यक कदम उठाने होंगे.

एनएचआरसी के दिशा-निर्देशों का होगा पालन

शिक्षा विभाग ने सभी विद्यालयों को राष्ट्रीय मानवाधिकार आयोग (NHRC) की ओर से स्कूल बैग के वजन को लेकर जारी दिशा-निर्देशों का पूरी तरह पालन करने के निर्देश दिए हैं. विभाग का मानना है कि भारी स्कूल बैग बच्चों के शारीरिक विकास, रीढ़ की हड्डी और स्वास्थ्य पर नकारात्मक प्रभाव डाल सकते हैं. इसलिए इस विषय को गंभीरता से लेने की जरूरत है.

स्कूलों से मांगी गई एक्शन रिपोर्ट

शिक्षा विभाग ने सभी स्कूलों को निर्देश दिया है कि वे नए आदेशों के पालन के लिए उठाए गए कदमों की एक्शन टेकन रिपोर्ट (ATR) निर्धारित प्रारूप में तय समय के भीतर कार्यालय को भेजें. विभाग ने स्पष्ट किया है कि इन निर्देशों का प्रभावी पालन सुनिश्चित किया जाएगा, ताकि विद्यार्थियों को अनावश्यक शारीरिक बोझ से राहत मिल सके और उनके बेहतर स्वास्थ्य तथा समग्र विकास के लिए सुरक्षित शैक्षणिक वातावरण तैयार किया जा सके.

Source: https://navbharattimes.indiatimes.com/state/punjab-and-haryana/chandigarh/diljit-dosanjh-satluj-political-storm-ravneet-singh-bittu-dares-makers-bjp-iqbal-singh-lalpura-said-stay-in-limit/articleshow/132354198.cms

hindi Newsstatepunjab and haryanaChandigarhDiljit Dosanjh Satluj Political Storm Ravneet Singh Bittu Dares Makers Bjp Iqbal Singh Lalpura Said Stay In Limit

दिलजीत दोसांझ की सतलुज पर रवनीत सिंह बिट्टू की वॉर्निंग, पंजाब BJP नेता लालपुरा ने कहा लिमिट में रहो, गरमाई सियासत
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रेलवे और फूड प्रोसेसिंग इंडस्ट्रीज़ के केंद्रीय राज्य मंत्री रवनीत सिंह बिट्टू ने जसवंत सिंह खालरा की बायोपिक 'सतलुज' के मेकर्स को चुनौती दी। उन्होंने कहा कि वे पंजाब में 25,000 लोगों के लापता होने या गैर-कानूनी तरीके से अंतिम संस्कार किए जाने के दावों के लिए दस्तावेजी सबूत और सरकारी रिकॉर्ड दिखाएं।

चंडीगढ़ : पंजाब में दिलजीत दोसांझ की फिल्म सतलुज पर सियासी विवाद खड़ा हो गया है। राजनीतिक बयानबाजी शुरू हो गई। मामला इतना बढ़ा कि भारतीय जनता पार्टी के बड़े नेताओं में से एक, इकबाल सिंह लालपुरा ने केंद्रीय मंत्री रवनीत सिंह बिट्टू को अपनी हद में रहने की चेतावनी दी है। इससे पता चलता है कि दिलजीत दोसांझ की फिल्म 'सतलुज' पर पार्टी के रुख को लेकर राज्य इकाई में बेचैनी है। इस सार्वजनिक विवाद की शुरुआत बिट्टू के उस बयान से हुई जिसमें उन्होंने विवादित फिल्म के इस दावे को चुनौती दी थी कि राज्य में उग्रवाद के दौर में 25,000 अज्ञात शवों का चुपचाप निपटान किया गया था।

केंद्रीय मंत्री ने इस हफ्ते की शुरुआत में कहा कि अगर कहीं भी 25,000... जिन अज्ञात शवों की उन्होंने बात की है, अगर वह डेटा सच है, तो उन्हें वह लिस्ट आपके सामने दिखानी चाहिए। 25,000 तो छोड़िए, मैं तो कहता हूं कि 5,000 का डेटा भी वे मीडिया के सामने, अपने आयोग के सामने और सुप्रीम कोर्ट या हाई कोर्ट में पेश करें।

लालपुरा ने इस दावे को खारिज कर दिया
लालपुरा ने कहा कि हर किसी को अपनी सीमा में रहना चाहिए। जब जसवंत खालरा (जिन पर यह फ़िल्म आधारित है) ने 25,000 लोगों के गायब होने के बारे में बात की थी, तो उन्होंने एक संदेश दिया था। इस दावे की पुष्टि राष्ट्रीय मानवाधिकार आयोग (NHRC) ने की थी। अगर बिट्टू साहिब को यह डेटा चाहिए, तो वे इसे NHRC से ले सकते हैं।

लालपुरा, जो भारतीय पुलिस सेवा (IPS) के पूर्व अधिकारी हैं, उन तीन पुलिस अधिकारियों में शामिल हैं जिन्होंने निरंकारी संप्रदाय के सदस्यों के साथ हुई झड़प के सिलसिले में उग्रवादी नेता जरनैल सिंह भिंडरावाले को गिरफ़्तार किया था। 'सतलुज' को 2022 में सेंसर बोर्ड के पास भेजा गया था। इसे आखिरकार 3 जुलाई को OTT प्लेटफॉर्म ZEE5 पर रिलीज किया गया। दो दिन बाद, प्लेटफ़ॉर्म ने इसे हटा दिया और कहा कि वे दूसरे विकल्पों पर विचार कर रहे हैं।

बेअंत सिंह के पोते ने उठाए सवाल
पंजाब के मारे गए मुख्यमंत्री बेअंत सिंह के पोते बिट्टू ने एक लिखित बयान में पूछा कि अगर यह आंकड़ा सिर्फ अंदाजे या आरोप पर आधारित है, तो इसे एक स्थापित ऐतिहासिक तथ्य के तौर पर क्यों दिखाया गया? दर्शकों को यह क्यों नहीं बताया गया कि यह संख्या किसी अंतिम न्यायिक फ़ैसले से पक्के तौर पर साबित नहीं हुई है?

पंजाब पुलिस के बलिदान को छिपाने का आरोप
मानवाधिकार कार्यकर्ता खालरा का अपहरण 31 अगस्त, 1995 को बेअंत सिंह की हत्या के पांच दिन बाद कर लिया गया था और बाद में उनकी हत्या कर दी गई थी। बिट्टू ने फिल्म में पंजाब के सबसे काले दौर को अधूरा दिखाने और चुनिंदा घटनाओं को ही पेश करने पर भी सवाल उठाए। उन्होंने पूछा कि आतंकवादियों द्वारा बेरहमी से मारे गए बेगुनाह हिंदुओं, बस यात्रियों, दुकानदारों, सरकारी कर्मचारियों, मजदूरों और आम नागरिकों के नरसंहार को उसी

तीव्रता के साथ क्यों नहीं दिखाया गया? आतंकवाद से लड़ने वाले पंजाब पुलिस के जवानों, सुरक्षा बलों और अनगिनत बहादुर नागरिकों के भारी बलिदान को कम करके क्यों दिखाया गया?

कांग्रेस के पूर्व तीन बार के सांसद बिट्टू ने कहा कि हम सभी उचित कानूनी और संवैधानिक उपायों पर विचार करेंगे ताकि यह सुनिश्चित किया जा सके कि देश के सामने ऐतिहासिक तथ्यों को गलत तरीके से पेश न किया जाए। बिट्टू बीजेपी में शामिल हो गए थे और 2024 का लोकसभा चुनाव हारने के बावजूद उन्हें केंद्रीय कैबिनेट में राज्य मंत्री बनाया गया था।

बिट्टू ने कहा कि किसी भी ज़िम्मेदार फ़िल्ममेकर को विवादित आंकड़ों को बिना सवाल के सच बताकर इतिहास को तोड़ने-मरोड़ने का अधिकार नहीं है। उन्होंने कहा कि पंजाब ने आतंकवाद के दौर में बहुत भारी कीमत चुकाई है। हर बेगुनाह पीड़ित न्याय और याद किए जाने का हकदार है - चाहे उसका धर्म, समुदाय या विचारधारा कुछ भी हो।

Source: https://www.jagran.com/jharkhand/jamshedpur-nhrc-takes-action-on-jamshedpur-attack-police-negligence-40304228.html

DD Bar Murder Case : बिष्टुपुर में पुलिस वैन से खींचकर युवक की हत्या मामले में NHRC सख्त, डायरी नंबर जारी

By Amit Kumar Edited By: Sanjeev Kumar
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जमशेदपुर में पुलिस की मौजूदगी में हुए जानलेवा हमले में हिमांशु सिंह की मौत का मामला राष्ट्रीय मानवाधिकार आयोग (NHRC) तक पहुंच गया है।

जागरण संवाददाता, जमशेदपुर। बिष्टुपुर थाना क्षेत्र में पुलिस की मौजूदगी में दो युवकों पर हुए जानलेवा हमले और बाद में करणी सेना सरायकेला युवा जिलाध्यक्ष हिमांशु सिंह की मौत का मामला अब राष्ट्रीय मानवाधिकार आयोग (NHRC) तक पहुंच गया है।

आयोग ने इस मामले में दायर शिकायत को आधिकारिक तौर पर स्वीकार करते हुए डायरी संख्या 15568/IN/2026 जारी कर दी है। आयोग ने शिकायत प्राप्त होने की पुष्टि करते हुए इसे आगे की प्रक्रिया के लिए दर्ज कर लिया है।

पुलिस की मौजूदगी में अनुच्छेद-21 का उल्लंघन
यह शिकायत झारखंड मानवाधिकार सम्मेलन (JHRC) के प्रमुख मनोज मिश्रा द्वारा राष्ट्रीय मानवाधिकार आयोग को भेजी गई थी। शिकायत में गंभीर आरोप लगाया गया है कि बिष्टुपुर में पुलिस वैन से दो युवकों को खींचकर अपराधियों ने उन पर बेरहमी से जानलेवा हमला किया।

इस घटना में गंभीर रूप से घायल हिमांशु ने दो दिन बाद अस्पताल में दम तोड़ दिया, जबकि दूसरा युवक प्रत्युष अब भी अस्पताल में जिंदगी और मौत के बीच संघर्ष कर रहा है।

मनोज मिश्रा ने शिकायत में कहा कि यदि पुलिस अभिरक्षा या पुलिस की मौजूदगी में किसी नागरिक की सुरक्षा सुनिश्चित नहीं हो पाती और उसकी मृत्यु हो जाती है, तो यह भारतीय संविधान के अनुच्छेद-21 का उल्लंघन है।

उच्च स्तरीय जांच और ₹1 करोड़ मुआवजे की मांग
मानवाधिकार संगठन ने पूरे मामले की स्वतंत्र, निष्पक्ष और उच्च स्तरीय जांच कराने की मांग की है। इसके साथ ही शिकायत में निम्नलिखित प्रमुख मांगें उठाई गई हैं:

दोषियों पर एक्शन: हमलावरों के अलावा घटना के समय लापरवाही बरतने वाले संबंधित पुलिसकर्मियों के खिलाफ सख्त कानूनी कार्रवाई हो।
मुआवजा: मृतक हिमांशु के आश्रित परिजनों को एक करोड़ रुपये का मुआवजा दिया जाए।
रोजगार: पीड़ित परिवार के एक सदस्य को सरकारी नौकरी दी जाए।
सुरक्षा व इलाज: गंभीर रूप से घायल दूसरे युवक प्रत्युष के इलाज और सुरक्षा की पुख्ता व्यवस्था सुनिश्चित की जाए।

प्रशासन और पुलिस की बढ़ेगी जवाबदेही
एनएचआरसी द्वारा डायरी नंबर जारी किए जाने को इस मामले में महत्वपूर्ण प्रगति माना जा रहा है। मानवाधिकार कार्यकर्ता मनोज मिश्रा का कहना है कि यदि जांच में पुलिस की लापरवाही या मिलीभगत सामने आती है, तो संबंधित अधिकारियों की जवाबदेही तय होनी चाहिए।

अब इस मामले में सभी की निगाहें राष्ट्रीय मानवाधिकार आयोग की आगामी कार्रवाई पर टिकी हैं। यदि आयोग झारखंड सरकार और पुलिस महानिदेशक से Report तलब करता है, तो यह मामला राज्य में कानून-व्यवस्था और पुलिसिया कार्यप्रणाली पर एक गंभीर बहस का विषय बन सकता है।